



DOCUMENT INFORMATION

FILE NAME : Ch_X_2-2a-2b

VOLUME : VOL-1

CHAPTER : Chapter X. International Trade and Development

TITLE : 10.2-2a-2b Agreement establishing the African Development Bank
Khartoum, 4 August 1963 Amendments to the Agreement establishing the
African Development Bank Abidjan, 17 May 1979 Agreement establishing
the African Development Bank done at Khartoum on 4 August 1963,
as amended by resolution 05-79 adopted by the Board of Governors
on 17 May 1979 Lusaka, 7 May 1982





AGREEMENT ESTABLISHING THE AFRICAN
DEVELOPMENT BANK DONE AT KHARTOUM
ON 4 AUGUST 1963, AS AMENDED BY
RESOLUTION 05-79 ADOPTED BY THE
BOARD OF GOVERNORS ON 17 MAY 1979,
CONCLUDED AT LUSAKA ON 7 MAY 1982

PROCES-VERBAL OF RECTIFICATION
OF THE ORIGINAL OF THE AGREEMENT
(ENGLISH AND FRENCH TEXTS)

THE SECRETARY-GENERAL OF THE
UNITED NATIONS, acting in his capacity as
depository of the Agreement establishing
the African Development Bank done at
Khartoum on 4 August 1963, as amended by
resolution 05-79 adopted by the Board of
Governors on 17 May 1979, concluded at
Lusaka on 7 May 1982,

WHEREAS it appears that the testi-
monium of the original of the
above-mentioned Agreement (English and
French texts) contains an error which
should be corrected as follows:

English Text

Instead of:

"sixteenth of February nineteen hundred and eighty-one."

read:

"seventh of May nineteen hundred and eighty-two."

French Text

Instead of:

"seize février mil neuf cent quatre-vingt-un."

read:

"sept mai mil neuf cent quatre-vingt-deux."

WHEREAS the necessary corrections
were proposed by depository notification
C.N.1976.1983.TREATIES-5 of 20 June 1983,

ACCORD PORTANT CREATION DE LA BANQUE
AFRICAINNE DE DEVELOPPEMENT EN DATE
A KHARTOUM DU 4 AOUT 1963 TEL
QU'AMENDE PAR LA RESOLUTION 05-79
ADOPTEE PAR LE CONSEIL DES
GOUVERNEURS LE 17 MAI 1979
CONCLU A LUSAKA LE 7 MAI 1982

PROCES-VERBAL DE RECTIFICATION
DE L'ORIGINAL DE L'ACCORD
(TEXTES ANGLAIS ET FRANCAIS)

LE SECRETAIRE GENERAL DE L'ORGANISATION
DES NATIONS UNIES, agissant en sa qualité
de dépositaire de l'Accord portant création
de la Banque africaine de développement en
date à Khartoum du 4 août 1963 tel
qu'amendé par la résolution 05-79 adoptée
par le Conseil des Gouverneurs le
17 mai 1979, conclu à Lusaka le
7 mai 1982,

CONSIDERANT qu'il apparaît que le
testimonium de l'original de l'Accord
susmentionné (textes anglais et français)
comporte une erreur qu'il conviendrait
de rectifier comme indiqué ci-après :

Texte anglais

Au lieu de :

lire :

Texte français

Au lieu de :

lire :

CONSIDERANT que les rectifications
requisées ont fait l'objet d'une proposition
diffusée par notification dépositaire
C.N.176.1983.TREATIES-5 du 20 juin 1983,



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WHEREAS within ninety days from the date of the said depositary notification no objection to the proposed corrections had been notified by any contracting or signatory State,

HAS CAUSED the original of the said Agreement to be corrected accordingly.

IN WITNESS WHEREOF, I, Carl-August Fleischhauer, Under-Secretary-General, the Legal Counsel, have signed this Procès-Verbal, which also applies to the certified true copies of the Agreement established on 23 June 1982, at the Headquarters of the United Nations, New York, on 21 September 1983.

CONSIDERANT que dans le délai de quatre-vingt-dix jours à compter de la date de ladite notification dépositaire la proposition de rectification n'avait donné lieu à aucune objection de la part des Etats contractants ou signataires,

A FAIT procéder aux rectifications correspondantes dans l'original dudit Accord.

EN FOI DE QUOI, Nous, Carl-August Fleischhauer, Secrétaire général adjoint, Conseiller juridique, avons signé le présent procès-verbal, qui s'applique également aux exemplaires certifiés de l'Accord établis le 23 juin 1982, au Siège de l'Organisation des Nations Unies à New York, le 21 septembre 1983.

A handwritten signature in black ink, appearing to read 'Carl-August Fleischhauer'.

Carl-August Fleischhauer

AGREEMENT ESTABLISHING THE AFRICAN DEVELOPMENT BANK
DONE AT KHARTOUM ON 4 AUGUST 1963, AS AMENDED BY
RESOLUTION 05-79 ADOPTED BY THE BOARD OF GOVERNORS
ON 17 MAY 1979
CONCLUDED AT LUSAKA ON 7 MAY 1982

ACCORD PORTANT CREATION DE LA BANQUE AFRICAINE DE DEVELOPPEMENT
EN DATE AT KHARTOUM DU 4 AOUT 1963 TEL QU'AMENDE PAR LA
RESOLUTION 05-79 ADOPTEE PAR LE CONSEIL DES GOUVERNEURS LE
17 MAI 1979
CONCLU A LUSAKA LE 7 MAI 1982

AGREEMENT ESTABLISHING THE
AFRICAN DEVELOPMENT BANK

AS AMENDED ON THE SEVENTH DAY OF MAY NINETEEN HUNDRED AND EIGHTY TWO IN
LUSAKA (ZAMBIA), DATE OF ENTRY INTO FORCE OF RESOLUTION 05-79 OF THE
BOARD OF GOVERNORS ADOPTED AT ABIDJAN (IVORY COAST) ON THE SEVENTEENTH
DAY OF MAY NINETEEN HUNDRED AND SEVENTY NINE

AGREEMENT ESTABLISHING THE AFRICAN DEVELOPMENT BANK

THE GOVERNMENTS on whose behalf this Agreement is signed,

DETERMINED to strengthen African solidarity by means of economic cooperation between African States,

CONSIDERING the necessity of accelerating the development of the extensive human and natural resources of Africa in order to stimulate economic development and social progress in that region,

REALIZING the importance of co-ordinating national plans of economic and social development for the promotion of the harmonious growth of African economies as a whole and the expansion of African foreign trade and, in particular, inter-African trade,

RECOGNIZING that the establishment of a financial institution common to all African countries would serve these ends.

CONVINCED that a partnership of African and non-African countries will facilitate an additional flow of international capital through such an institution for the economic development and social progress of the region, and the mutual benefit of all parties to this Agreement,

HAVE AGREED to establish hereby the African Development Bank (hereinafter called the "bank") which shall be governed by the following provisions;

CHAPTER I

PURPOSE, FUNCTION, MEMBERSHIP AND STRUCTURE

Article 1

Purpose

The purpose of the Bank shall be to contribute to the economic development and social progress of its regional members--individually and jointly.

Article 2

Functions

1. To implement its purpose, the Bank shall have the following functions:

a. To use the resources at its disposal for the financing of investment projects and programmes relating to the economic and social development of its regional members, giving special priority to:

i. Projects or programmes which by their nature or scope concern several members; and

ii. Projects or programmes designed to make the economies of its members increasingly complementary and to bring about an orderly expansion of their foreign trade;

b. To undertake, or participate in, the selection, study and preparation of projects, enterprises and activities contributing to such development;

c. To mobilized and increase in Africa, and outside Africa, resources for the financing of such investment projects and programmes;

d. Generally, to promote investment in Africa of public and private capital in projects or programmes designed to contribute to the economic development or social progress of its regional members;

e. To provide such technical assistance as may be needed in Africa for the study, preparation, financing and execution of development projects or programmes; and

f. To undertake such other activities and provide such other services as may advance its purpose.

2. In carrying out its functions, the Bank shall seek to co-operate with national, regional and sub-regional development institutions in Africa. To the same end, it should co-operate with other international organizations pursuing a similar purpose and with other institutions concerned with the development of Africa.

3. The Bank shall be guided in all its decisions by the provisions of articles 1 and 2 of this Agreement.

Article 3

Membership and Geographical Area

1. Any African Country which has the status of an independent State may become a regional member of the Bank. It shall acquire membership in accordance with paragraph 1 or paragraphe 2 of article 64 of this Agreement.

2. The geographical area to which the regional membership and development activities of the Bank may extend (referred to in this Agreement as "Africa" or "African", as the case may be) shall comprise the continent of Africa and African islands.

3. Nonregional countries which are, or become, members of the African Development Fund, or which have made, or are making, contributions to the African Development Fund under terms and conditions similar to the terms and conditions of the Agreement Establishing the African Development Fund, may

also be admitted to the Bank, at such times and under such general rules as the Board of Governors shall have established. Such general rules may be amended only by decision of the Board of Governors by a two-thirds majority of the total number of governors, including two-thirds of the governors of nonregional members, representing not less than three-fourths of the total voting power of the member countries.

Article 4

Structure

The Bank shall have a Board of Governors, a Board of Directors, a President, at least one Vice-President and such other officers and staff to perform such duties as the Bank may determine.

CHAPTER II

CAPITAL

Article 5

Authorized Capital

1. a. The authorized capital stock of the Bank shall be 250,000,000 units of account. It shall be divided into 25,000 shares of a par value of 10,000 units of account each share, which shall be available for subscription by members.

b. The value of the unit of account shall be 0.88867088 gramme of fine gold.

2. The authorized capital stock shall be divided into paid-up shares and callable shares. The equivalent of 125,000,000 units of account shall be paid up, and the equivalent of 125,000,000 units of account shall be callable for the purpose defined in paragraph 4.a of article 7 of this Agreement.

3. Subject to the provisions of paragraph 4 of this article, the authorized capital stock may be increased as and when the Board of Governors deems it advisable. Unless that stock is increased solely to provide for the initial subscription of a member, the decision of the Board shall be adopted by two-thirds majority of the total number of Governors, representing not less than three-quarters of the total voting power of the members.

4. The authorized capital stock and any increases thereof shall be allocated for subscription to regional and nonregional members in such proportions that the respective groups shall have available for subscription that number of shares which, if fully subscribed, would result in regional members holding two-thirds of the total voting power and nonregional members one-third of the total voting power.

Article 6

Subscription of Shares

1. Each member shall initially subscribe shares of the capital stock of the Bank. The initial subscription of each member shall consist of an equal number of paid-up and callable shares. The initial number of shares to be subscribed by a State which acquires membership in accordance with paragraph 1 of article 64 of this Agreement shall be that set forth in its respect in annex A to this Agreement, which shall form an integral part thereof. The initial number of shares to be subscribed by other members shall be determined by the Board of Governors.

2. In the event of an increase of the capital stock for a purpose other than solely to provide for an initial subscription of a member, each member shall have the right to subscribe, on such uniform terms and conditions as the Board of Governors shall determine, a proportion of the increase of stock equivalent to the proportion which its stock theretofore subscribed bears to the total capital stock of the Bank. No member, however, shall be obligated to subscribe to any part of such increased stock.

3. A member may request the Bank to increase its subscription on such terms and conditions as the Board of Governors may determine.

4. Shares of stock initially subscribed by States which acquire membership in accordance with paragraph 1 of article 64 of this Agreement shall be issued at par. Other shares shall be issued at par unless the Board of Governors by a majority of the total voting power of the members decides in special circumstances to issue them on other terms.

5. Liability on shares shall be limited to the unpaid portion of their issue price.

6. Shares shall not be pledged nor encumbered in any manner. They shall be transferable only to the Bank.

Article 7

Payment of Subscription

1. a. Payment of the amount initially subscribed to the paid-up capital stock of the Bank by a member which acquires membership in accordance with paragraph 1 of article 64 shall be made in six instalments, the first of which shall be five per cent, the second thirty-five per cent, and the remaining four instalments each fifteen percent of that amount.

b. The first instalment shall be paid by the Government concerned on or before the date of deposit, on its behalf, of the instrument of ratification or acceptance of this Agreement in accordance with paragraph 1 of article 64. The second instalment shall become due on the last day of a period of six months from the entry into force of this Agreement or on the day of the said deposit, whichever is the latter day. The third instalment shall become due on the last day of a period of eighteen months from the entry into force of this Agreement. The remaining three instalments shall become due successively each on the last day of period of one year immediately following the day on which the preceding instalment becomes due.

2. Payments of the amounts initially subscribed by the members of the Bank to the paid-up capital stock shall be made in gold or convertible currency. The Board of Governors shall determine the mode of payment of other amounts subscribed by the members to the paid-up capital stock.

3. The Board of Governors shall determine the dates for the payment of amounts subscribed by the members of the Bank to the paid-up capital stock to which the provisions of paragraph 1 of this article do not apply.

4. a. Payment of the amounts subscribed to the callable capital stock of the Bank shall be subject to call only as and when required by the Bank to meet its obligations incurred, pursuant to paragraph 1.b and d of article 14, on borrowing of funds for inclusion in its ordinary capital resources or guarantees chargeable to such resources.

b. In the event of such calls, payment may be made at the option of the member concerned in gold, convertible currency or in the currency required to discharge the obligation of the Bank for the purpose of which the call is made.

c. Calls on unpaid subscriptions shall be uniform in percentage on all callable shares.

5. The Bank shall determine the place for any payment under this article provided that, until the first meeting of its Board of Governors provided in article 66 of this Agreement, the payment of the first instalment referred to in paragraph 1 of this article shall be made to the Trustee referred to in article 66.

Article 8

Special Funds

1. The Bank may establish, or be entrusted with the administration of, Special Funds which are designed to serve its purpose and come within its functions. It may receive, hold, use, commit or otherwise dispose of resources appertaining to such Special Funds.

2. The resources of such Special Funds shall be kept separate and apart from the ordinary capital resources of the Bank in accordance with the provisions of article 11 of this Agreement.

3. The Bank shall adopt such special rules and regulations as may be required for the administration and use of each Special Fund, provided always that:

a. Such special rules and regulations shall be subject to paragraph 4 of article 7, articles 9 to 11, and those provisions of this Agreement which expressly apply to the ordinary capital resources or ordinary operations of the Bank;

b. Such special rules and regulations must be consistent with provisions of this Agreement which expressly apply to special resources or special operations of the Bank; and that

c. Where such special rules and regulations do not apply, the Special Funds shall be governed by the provisions of this Agreement.

Article 9

Ordinary Capital Resources

For the purposes of this Agreement, the expression "ordinary capital resources" of the Bank shall include:

a. Authorized capital stock of the Bank subscribed pursuant to the provisions of article 6 of this Agreement;

b. Funds raised by borrowing of the Bank, by virtue of powers conferred in paragraph a of article 23 of this Agreement, to which the commitment to calls provided for in paragraph 4 of article 7 of this Agreement applies;

c. Funds received in repayment of loans made with resources referred to in paragraphs a and b of this article; and

d. Income derived from loans made from the aforementioned funds; income from guarantees to which the commitment to calls provided for in paragraph 4 of article 7 of this Agreement applies; as well as

e. Any other funds or income received by the bank which do not form part of its special resources.

Article 10

Special Resources

1. For the purposes of this Agreement, the expression "special resources" shall refer to the resources of Special Funds and shall include:

a. Resources initially contributed to any Special fund;

b. Funds borrowed for the purposes of any Special Fund, including the Special Fund provided for in paragraph 6 of article 24 of this Agreement;

c. Funds repaid in respect of loans or guarantees financed from the resources of any Special Fund which, under the rules and regulations governing that Special fund, are received by that Special Fund;

d. Income derived from operations of the Bank by which any of the aforementioned resources or funds are used or committed if, under the rules and regulations governing the Special Fund concerned, that income accrues to the said Special Fund; and

e. Any other resources at the disposal of any Special Fund.

2. For the purposes of this Agreement, the expression "special resources appertaining to a Special Fund" shall include the resources, funds and income which are referred to in the preceding paragraph and are--as the case may be--contributed to, borrowed or received by, accruing to, or at the disposal of the Special Fund concerned in conformity with the rules and regulations governing that Special Fund.

Article 11

Separation of resources

1. The ordinary capital resources of the Bank shall at all times and in all respects be held, used, committed, invested or otherwise disposed of, entirely separate from special resources. Each Special fund, its resources and accounts shall be kept entirely separate from other Special Funds, their resources and accounts.

2. The ordinary capital resources of the Bank shall under no circumstances be charged with, or used to discharge, losses or liabilities arising out of operations or other activities of any Special Fund. Special resources appertaining to any Special fund shall under no circumstances be charged with, or used to discharge, losses or liabilities arising out of

operations or other activities of the Bank financed from its ordinary capital resources or from special resources appertaining to any other Special Fund.

3. In the operations and other activities of any Special Fund, the liability of the Bank shall be limited to the special resources appertaining to that Special Fund which are at the disposal of the Bank.

CHAPTER III

OPERATIONS

Article 12

Use of Resources

The resources and facilities of the Bank shall be used exclusively to implement the purpose and functions set forth in articles 1 and 2 of this Agreement.

Article 13

Ordinary and Special Operations

1. The operations of the Bank shall consist of ordinary operations and of special operations.

2. The ordinary operations shall be those financed from the ordinary capital resources of the Bank.

3. The special operations shall be those financed from the special resources.

4. The financial statements of the Bank shall show the ordinary operations and the special operations of the Bank separately. The Bank shall adopt such other rules and regulations as may be required to ensure the effective separation of the two types of its operations.

5. Expenses appertaining directly to ordinary operations shall be charged to the ordinary capital resources of the Bank; expenses appertaining directly to special operations shall be charged to the appropriate special resources. Other expenses shall be charged as the Bank shall determine.

Article 14

Recipients and Methods of Operations

1. In its operations, the Bank may provide or facilitate financing for any regional member, political subdivision or any agency thereof or for any institution or undertaking in the territory of any regional member as well as for international or regional agencies or institutions concerned with the development of Africa. Subject to the provisions of this chapter, the Bank may carry out its operations in any of the following ways:

a. By making or participating in direct loans out of:

i. Funds corresponding to its unimpaired subscribed paid-up capital and, except as provided in article 20 of this Agreement, to its reserves and undistributed surplus; or out of

ii. Funds corresponding to special resources; or

b. By making or participating in direct loans out of funds borrowed or otherwise acquired by the Bank for inclusion in its ordinary capital resources or in special resources; or

c. By investment of funds referred to in sub-paragraph a. or b. of this paragraph in the equity capital of an undertaking or institution; or

d. By guaranteeing, in whole or in part, loans made by others.

2. The provisions of this Agreement applying to direct loans which the Bank may make pursuant to sub-paragraph a or b of the preceding paragraph shall also apply to its participation in any direct loan undertaken pursuant to any of those sub-paragraphs. Equally, the provisions of this Agreement applying to guarantees of loans undertaken by the Bank pursuant to sub-paragraph d of the preceding paragraph shall apply where the Bank guarantees part of such a loan only.

Article 15

Limitations on Operations

1. The total amount outstanding in respect of the ordinary operations of the Bank shall not at any time exceed the total amount of its unimpaired subscribed capital, reserves and surplus included in its ordinary capital resources excepting, however, the special reserve provided for in article 20 of this Agreement.

2. The total amount outstanding in respect of the special operations of the Bank relating to any Special Fund shall not at any time exceed the total amount of its unimpaired special resources appertaining to that Special Fund.

3. In the case of loans made out of funds borrowed by the Bank to which the commitment to calls provided for in paragraph 4.a of article 7 of this Agreement applies, the total amount of principal outstanding and payable to the Bank in a specific currency shall not at any time exceed the total amount of principal outstanding in respect of funds borrowed by the Bank that are payable in the same currency.

4. a. In the case of investments made by virtue of paragraph 1.c of article 14 of this Agreement out of the ordinary capital resources of the Bank, the total amount outstanding shall not at any time exceed ten percent of the aggregate amount of the paid-up capital stock of the Bank together with the reserves and surplus included in its ordinary capital resources excepting, however, the special reserve provided for in article 20 of this Agreement.

b. At the time it is made, the amount of any specific investment referred to in the preceding sub-paragraph shall not exceed a percentage of equity capital of the institution or undertaking concerned, which the Board of Governors shall have fixed for any investment to be made by virtue of paragraph 1.c of article 14 of this Agreement. In no event shall the Bank seek to obtain by such an investment a controlling interest in the institution or undertaking concerned.

Article 16

Provision of Currencies for Direct Loans

In making direct loans, the Bank shall furnish the borrower with currencies other than the currency of the member in whose territory the project concerned is to be carried out (the latter currency hereinafter to be called "local currency"), which are required to meet foreign exchange expenditure on that project; provided always that the Bank may, in making direct loans, provide financing to meet local expenditure on the project concerned:

a. Where it can do so by supplying local currency without selling any of its holdings in gold or convertible currencies; or

b. Where in the opinion of the Bank local expenditure on that project is likely to cause undue loss or strain on the balance of payments of the country where that project is to be carried out and the amount of such financing by the Bank does not exceed a reasonable portion of the total expenditure incurred on that project.

Article 17

Operational Principles

1. The operations of the Bank shall be conducted in accordance with the following principles:

a. i. The operations of the Bank shall, except in special circumstances, provide for the financing of specific projects, or groups of projects, particularly those forming part of a national or regional development programme urgently required for the economic or social development of its regional members. They may, however, include global loans to, or guarantees of loans made to, African national development banks or other suitable institutions, in order that the latter may finance projects of a specified type serving the purpose of the Bank within the respective fields of activities of such banks or institutions;

ii. In selecting suitable projects, the Bank shall always be guided by the provisions of paragraph 1.a of article 2 of this Agreement and by the potential contribution of the project concerned to the purpose of the Bank rather than by the type of the project. It shall, however, pay special attention to the selection of suitable multinational projects;

b. The Bank shall not provide for the financing of a project in the territory of a member if that member objects thereto;

c. The Bank shall not provide for the financing of a project to the extent that in its opinion the recipient may obtain the finance or facilities elsewhere on terms that the Bank considers are reasonable for the recipient;

d. The proceeds of any loan, investment or other financing undertaken in the ordinary operations of the Bank shall be used only for procurement in member countries of goods and services produced in member countries, except in any case in which the Board of Directors, by a vote of the directors representing not less than two-thirds of the total voting power, determines to permit procurement in a non-member country or of goods and services produced in a non-member country in special circumstances making such procurement appropriate, as in the case of a non-member country in which a significant amount of financing has been provided to the Bank; provided, however, that with respect to any increase of capital stock, the board of Governors may provide that procurement of goods and services with the proceeds of such increase be restricted to those countries which participate in such increase;

e. In making or guaranteeing a loan, the Bank shall pay due regard to the prospects that the borrower and the guarantor, if any, will be in a position to meet their obligations under the loan;

f. In making or guaranteeing a loan, the Bank shall be satisfied that the rate of interest and other charges are reasonable and such rate, charges and the schedule for the repayment of principal are appropriate for the project concerned;

g. In the case of a direct loan made by the Bank, the borrower shall be permitted by the Bank to draw its funds only to meet expenditure in connexion with the project as it is actually incurred;

h. The Bank shall make arrangements to ensure that the proceeds of any loan made or guaranteed by it are used only for the purposes for which the loan was granted, with due attention to considerations of economy and efficiency;

i. The Bank shall seek to maintain a reasonable diversification in its investments in equity capital;

j. The Bank shall apply sound banking principles to its operations and, in particular, to its investments in equity capital. It shall not assume responsibility for managing any institution or undertaking in which it has an investment; and

k. In guaranteeing a loan made by other investors, the Bank shall receive suitable compensation for its risk.

2. The Bank shall adopt such rules and regulations as are required for the consideration of projects submitted to it.

Article 18

Terms and Conditions for Direct Loans and Guarantees

1. In the case of direct loans made by the Bank, the contract:

a. Shall establish, in conformity with the operational principles set forth in paragraph 1 of article 17 of this Agreement and subject to other provisions of this chapter, all the terms and conditions for the loan concerned, including those relating to amortization, interest and other charges, and to maturities and dates of payment; and, in particular,

b. Shall provide that--subject to paragraph 3.c of this article--payments to the Bank of amortization, interest, commission and other charges shall be made in the currency loaned, unless--in the case of a direct loan made as part of special operations--the rules and regulations provided otherwise.

2. In the case of loans guaranteed by the Bank, the contract of guarantee:

a. Shall establish, in conformity with the operational principles set forth in paragraph 1 of article 17 of this Agreement and subject to the other provisions of this chapter, all the terms and conditions of the guarantee concerned including those relating to the fees, commission, and other charges of the Bank; and, in particular,

b. Shall provide that--subject to paragraph 3.c of this article--all payments to the Bank under the guarantee contract shall be made in the currency loaned, unless--in the case of a loan guaranteed as part of special operations--the rules and regulations provide otherwise; and

c. Shall also provide that the Bank may terminate its liability with respect to interest if, upon default by the borrower and the guarantor, if any, the Bank offers to purchase, at par and interest accrued to a date designated in the offer, the bonds or other obligations guaranteed.

3. In the case of direct loans made or loans guaranteed by the Bank, the Bank;

a. In determining the terms and conditions for the operation, shall take due account of the terms and conditions on which the corresponding funds were obtained by the Bank;

b. Where the recipient is not a member, may, when it deems it advisable, require that the member in whose territory the project concerned is to be carried out, or a public agency or institution of that member acceptable to the Bank, guarantee the repayment of the principle and the payment of interest and other charges on the loan;

c. Shall expressly state the currency in which all payments to the Bank under the contract concerned shall be made. At the option of the Borrower, however, such payments may always be made in gold or convertible currency or, subject to the agreement of the Bank, in any other currency; and

d. May attach such other terms or conditions, as it deems appropriate, taking into account both the interest of the member directly concerned in the project and the interests of the members as a whole.

Article 19

Commission and Fees

1. The Bank shall charge a commission on direct loans made and guarantees given as part of its ordinary operations. This commission, payable periodically, shall be computed on the amount outstanding on each loan or guarantee and shall be at the rate of not less than one per cent per annum, unless the Bank, after the first ten years of its operations, decides to change this minimum rate by a majority of two-thirds of its members representing not less than three-quarters of the total voting power of the members.

2. In guaranteeing a loan as part of its ordinary operations, the Bank shall charge a guarantee fee, at a rate determined by the Board of Directors, payable periodically on the amount of the loan outstanding.

3. Other charges of the Bank in its ordinary operations and the commission, fees and other charges in its special operations shall be determined by the Board of Directors.

Article 20

Special Reserve

The amount of commissions received by the Bank pursuant to article 19 of this Agreement shall be set aside as a special reserve which shall be kept for meeting liabilities of the Bank in accordance with its article 21. The special reserve shall be held in such liquid form, permitted under this Agreement, as the Board of Directors may decide.

Article 21

Methods of Meeting Liabilities of the Bank (Ordinary Operations)

1. Whenever necessary to meet contractual payments of interest, other charges or amortization on the borrowing of the Bank, or to meet its liabilities with respect to similar payments in respect of loans guaranteed by it and chargeable to its ordinary capital resources, the Bank may call in appropriate amount of the unpaid subscribed callable capital in accordance with paragraph 4 of article 7 of this Agreement.

2. In cases of default in respect of a loan made out of borrowed funds or guaranteed by the Bank as part of its ordinary operations, the Bank may, if it believes that the default may be of long duration, call an additional amount of such callable capital not to exceed in any one year one percent of the total subscriptions of the members, for the following purposes;

a. To redeem before maturity, or otherwise discharge, its liability on all or part of the outstanding principal of any loan guaranteed by it in respect of which the debtor is in default; and

b. To repurchase, or otherwise discharge, its liability on all or part of its own outstanding borrowing.

Article 22

Methods of Meeting Liabilities on Borrowings for Special Funds

Payments in satisfaction of any liability in respect of borrowings of funds for inclusion in the special resources appertaining to a Special Fund shall be charged:

i. First, against any reserve established for this purpose for or within the Special Fund concerned; and

ii. Then, against any other assets available in the special resources appertaining to that Special Fund.

CHAPTER IV

BORROWING AND OTHER ADDITIONAL POWERS

Article 23

General Powers

In addition to the powers provided elsewhere in this Agreement, the Bank shall have the power to:

a. Borrow funds in member countries or elsewhere, and in that connexion to furnish such collateral or other security as it shall determine provided that:

i. Before making a sale of its obligations in the market of a member, the Bank shall have obtained its approval;

ii. Where the obligations of the Bank are to be denominated in the currency of a member, the Bank shall have obtained its approval, and

iii. Where the funds to be borrowed are to be included in its ordinary capital resources, the Bank shall have obtained, where appropriate, the approval of the members referred to in sub-paragraph i and ii of this paragraph that the proceeds may be exchanged for any other currency without any restrictions;

b. Buy and sell securities the Bank has issued or guaranteed or in which it has invested provided always that it shall have obtained the approval of any member in whose territory the securities are to be bought or sold;

c. Guarantee or underwrite securities in which it has invested in order to facilitate their sale;

d. Invest funds not needed in its operations in such obligations as it may determine and invest funds held by the Bank for pensions or similar purposes in marketable securities;

e. Undertake activities incidental to its operations such as, among others, the promotion of consortia for financing which serves the purpose of the Bank and comes within its function;

f. i. Provide all technical advice and assistance which serve its purpose and come within its functions; and

ii. Where expenditure incurred by such a service is not reimbursed, charge the net income of the Bank therewith and, in the first five years of its operations, use up to one per cent of its paid-up capital on such expenditure; provided always that the total expenditure of the Bank on such services in each year of that period does not exceed one-fifth of that percentage; and

g. Exercise such other powers as shall be necessary or desirable in furtherance of its purpose and functions, consistent with the provisions of this Agreement.

Article 24

Special Borrowing Powers

1. The Bank may request any regional member to loan amounts of its currency to the Bank in order to finance expenditure in respect of goods or services produced in the territory of that member for the purpose of a project to be carried out in the territory of another member.

2. Unless the regional member concerned invokes economic and financial difficulties which, in its opinion, are likely to be provoked or aggravated by the granting of such a loan to the Bank, that member shall comply with the request of the Bank. The loan shall be made for a period to be agreed with the Bank, which shall be in relation to the duration of the project which the proceeds of that loan are designed to finance.

3. Unless the regional member agrees otherwise, the aggregate amount outstanding in respect to its loans made to the Bank pursuant to this article shall not, at any time, exceed the equivalent of the amount of its subscription to the capital stock of the Bank.

4. Loans to the Bank made pursuant to this article shall bear interest, payable by the Bank to the lending member, at a rate which shall correspond

to the average rate of interest paid by the Bank on its borrowings for Special Funds during a period of one year preceding the conclusion of the loan agreement. This rate shall in no event exceed a maximum rate which the Board of Governors shall determine from time to time.

5. The Bank shall repay the loan, and pay the interest due in respect thereof, in the currency of the lending member or in a currency acceptable to the latter.

6. All resources obtained by the Bank by virtue of the provisions of this article shall constitute a Special Fund.

Article 25

Warning to be Placed on Securities

Every security issued or guaranteed by the Bank shall bear on its face a conspicuous statement to the effect that it is not an obligation of any government unless it is in fact the obligation of a particular government in which case it shall so state.

Article 26

Valuation of Currencies and Determination of Convertibility

Whenever it shall become necessary under this Agreement:

i. To value any currency in terms of another currency, in terms of gold or of the unit of account defined in paragraph 1.b of article 5 of this Agreement, or

ii. To determine whether any currency is convertible, such valuation or determination, as the case may be, shall be reasonably made by the Bank after consultation with the International Monetary Fund.

Article 27

Use of Currencies

1. Members may not maintain or impose any restrictions on the holding or use by the Bank or by any recipients from the Bank, for payments anywhere, of the following:

a. Gold or convertible currencies received by the Bank in payment of subscriptions to the capital stock of the Bank from its members;

b. Currencies of members purchased with the gold or convertible currencies referred to in the preceding sub-paragraph;

c. Currencies obtained by the Bank by borrowing, pursuant to paragraph a of article 23 of this Agreement, for inclusion in its ordinary capital resources;

d. Gold or currencies received by the Bank in payment on account of principal, interest, dividends or other charges in respect of loans or investments made out of any of the funds referred to in sub-paragraphs a to c or in payment of commissions or fees in respect of guarantees issued by the Bank; and

e. Currencies, other than its own, received by a member from the Bank in distribution of the net income of the Bank in accordance with article 42 of this Agreement.

2. Members may not maintain or impose any restrictions on the holding or use by the Bank or by any recipient from the Bank, for payments anywhere, of currency of a member received by the Bank which does not come within the provisions of the preceding paragraph, unless;

a. That member declares that it desires the use of such currency to be restricted to payments for goods or services produced in its territory; or

b. Such currency forms part of the special resources of the Bank and its use is subject to special rules and regulations.

3. Members may not maintain or impose any restrictions on the holding or use by the Bank, for making amortization or anticipatory payments or for

repurchasing--in whole or in part--its obligations, of currencies received by the Bank in repayment of direct loans made out of its ordinary capital resources.

4. The Bank shall not use gold or currencies which it holds for the purchase of other currencies of its members except:

- a. In order to meet its existing obligations; or
- b. Pursuant to a decision of the Board of Directors adopted by a two-thirds majority of the total voting power of the members.

Article 28

Maintenance of Value of the Currency Holdings of the Bank

1. Whenever the par value of the currency of a member is reduced in terms of the unit of account defined in paragraph 1.b of article 5 of this Agreement, or its foreign exchange value has, in the opinion of the Bank, depreciated to a significant extent, that member shall pay to the Bank within a reasonable time an amount of its currency required to maintain the value of all such currency held by the Bank on account of its subscription.

2. Whenever the par value of the currency of a member is increased in terms of the said unit of account, or its foreign exchange value has, in the opinion of the Bank, appreciated to a significant extent, the Bank shall pay to that member within a reasonable time an amount of that currency required to adjust the value of all such currency held by the Bank on account of its subscription.

3. The Bank may waive the provisions of this article where a uniform proportionate change in the par value of the currencies of all its members takes place.

CHAPTER V

ORGANIZATION AND MANAGEMENT

Article 29

Board of Governors: Powers

1. All the powers of the Bank shall be vested in the Board of Governors. In particular, the Board shall issue general directives concerning the credit policy of the Bank.

2. The Board of Governors may delegate to the Board of Directors all its powers except the power to:

- a. Decrease the authorized capital stock of the Bank;
- b. Establish or accept the administration of Special Funds;
- c. Authorize the conclusion of general arrangements for cooperation with the authorities of African countries which have not yet attained independent status or of general arrangements for co-operation with African Governments which have not yet acquired membership of the Bank, as well as of such agreements with other Governments and with other international organizations;
- d. Determine, on the recommendation of the Board of Directors, the remuneration and conditions of service of the President of the Bank;
- e. Determine the remuneration of directors and their alternates;
- f. Select outside auditors to certify the General Balance Sheet and the Statement of Profit and Loss of the Bank and to select such other experts as may be necessary to examine and report on the general management of the Bank;
- g. Approve, after reviewing the report of the auditors, the General Balance Sheet and Statement of Profit and Loss of the Bank; and
- h. Exercise such other powers as are expressly provided for that Board in this Agreement.

3. The Board of Governors shall retain full powers to exercise authority over any matter delegated to the Board of Directors pursuant to paragraph 2 of this article.

Article 30

Board of Governors: Composition

1. Each member shall be represented on the Board of Governors and shall appoint one governor and one alternate governor. They shall be persons of the highest competence and wide experience in economic financial matters and shall be nationals of the member States. Each governor and alternate shall serve for five years, subject to termination of appointment at any time, or to reappointment, at the pleasure of the appointing member. No alternate may vote except in the absence of his principal. At its annual meeting, the Board shall designate one of the governors as Chairman who shall hold office until the election of the Chairman at the next annual meeting of the Board.

2. Governors and alternates shall serve a such without remuneration from the Bank, but the Bank may pay them reasonable expenses incurred in attending meetings.

Article 31

Board of Governors: Procedure

1. The Board of Governors shall hold an annual meeting and such other meetings as may be provided for by the Board or called by the Board of Directors. Meetings of the Board of Governors shall be called, by the Board of Directors, whenever requested by five members of the Bank, or by members having one-quarter of the total voting power of the members. All meetings of the Board of Governors shall be held in regional member countries.

2. A quorum for any meeting of the Board of Governors shall be a majority of the total number of governors or their alternates, representing not less than two-thirds of the total voting power of the members. Such quorum shall include a majority of the governors or their alternates of regional members and at least two governors or their alternates of nonregional members. If the Board of Governors is unable to achieve the sub-quorum requirement respecting the presence of nonregional governors or their alternates within two days of the date set for the meeting, the said sub-quorum requirement may be waived.

3. The Board of Governors may by regulation establish a procedure whereby the Board of Directors may, when it deems such action advisable, obtain a vote of the governors on a specific question without calling a meeting of the Board.

4. The Board of Governors, and the Board of Directors to the extent authorized, may establish such subsidiary bodies and adopt such rules and regulations as may be necessary or appropriate to conduct the business of the Bank.

Article 32

Board of Directors: Powers

Without prejudice to the powers of the Board of Governors as provided in article 29 of this Agreement, the Board of Directors shall be responsible for the conduct of the general operations of the Bank and for this purpose shall, in addition to the powers provided for it expressly in this Agreement, exercise all the powers delegated to it by the Board of Governors, and in particular:

- a. On recommendation of the President of the Bank, appoint one or more Vice-Presidents of the Bank and determine their terms of service;
- b. Prepare the work of the Board of Governors;

c. In conformity with the General directives of the Board of Governors, take decisions concerning particular direct loans, guarantees, investments in equity capital and borrowing of funds by the Bank;

d. Determine the rates of interest for direct loans and of commissions for guarantees;

e. Submit the accounts for each financial year and an annual report for approval to the Board of Governors at each annual meeting; and

f. Determine the general structure of the services of the Bank.

Article 33

Board of Directors: Composition

1. The Board of Directors shall be composed of eighteen members who shall not be governors or alternate governors. Twelve members shall be elected by the Governors of the regional members and six members shall be elected by the governors of the nonregional members. They shall be elected by the Board of Governors in accordance with annex B to this Agreement. In electing the Board of Directors, the Board of Governors shall have due regard to the high competence in economic and financial matters required for the office. The Board of Governors may determine to change the number of members of the Board of Directors only by a three-fourths majority of the total voting power of the member countries, including with respect to provisions relating exclusively to the number and election of directors by the regional member countries, by a two-thirds majority of the governors of regional members, and with respect to the provisions relating exclusively to the number and election of directors by nonregional member countries, by a two-thirds majority of the governors of nonregional members.

2. Each director shall appoint an alternate who shall act for him when he is not present. Directors and their alternates shall be nationals of member States; but no alternate may be of the same nationality as his director. An alternate may participate in meetings of the Board but may vote only when he is acting in place of his director.

3. Directors shall be elected for a term of three years and may be re-elected. They shall continue in office until their successors are elected. If the office of a director becomes vacant more than 180 days before the end of his term, a successor shall be elected in accordance with annex B to this Agreement, for the remainder of the term by the Board of Governors at its next session. While the office remains vacant the alternate of the former director shall exercise the powers of the latter except that of appointing an alternate.

Article 34

Board of Directors: Procedure

1. The Board of Directors shall function in continuous session at the principal office of the Bank and shall meet as often as the business of the Bank may require.

2. A quorum for any meeting of the Board of Directors shall be a majority of the total number of directors representing not less than two-thirds of the total voting power of the members. Such quorum shall include at least one director of nonregional members. If the Board of Directors is unable to achieve the sub-quorum requirement respecting the presence of at least one director of the nonregional members, the said sub-quorum requirement may be waived at the next session.

3. The Board of Governors shall adopt regulations under which, if there is no director of its nationality, a member may be represented at a meeting of the Board of Directors when a request made by, or a matter particularly affecting, that member is under consideration.

Article 35

Voting

1. Each member shall have 625 votes and, in addition, one vote for each share of the capital stock of the Bank held by that member, provided, however, that in connection with any increase in the authorized capital stock, the Board of Governors may determine that the capital stock authorized by such increase shall not have voting rights and that such increase of stock shall not be subject to the preemptive rights established in paragraph 2 of article 6 of this Agreement.

2. In voting in the Board of Governors, each governor shall be entitled to cast the votes of the member he represents. Except as otherwise expressly provided in this Agreement, all matters before the Board of Governors shall be decided by a majority of the voting power represented at the meeting.

3. In voting in the Board of Directors, each director shall be entitled to cast the number of votes that counted towards his election, which votes shall be cast as a unit. Except as otherwise provided in this Agreement, all matters before the Board of Directors shall be decided by a majority of the voting power represented at the meeting.

Article 36

The President: Appointment

The Board of Governors, on the recommendation of the Board of Directors, shall elect by a majority of the total voting power of the members, including a majority of the total voting power of the regional members, the President of the Bank. He shall be a person of the highest competence in matters pertaining to the activities, management and administration of the Bank and shall be a national of a regional member

State. While holding office, neither he nor any Vice-President shall be a governor or a director or alternate for either. The term of office of the President shall be five years. It may be renewed. He shall, however, be suspended from office if the Board of Directors so decides by a two-thirds majority of the voting power of the members including a two-thirds majority of the voting power of the regional members. The Board of Directors shall appoint an Acting President and promptly inform the Board of Governors of such decision and of its reasons therefor. The Board of Governors shall make a final decision on the matter at its next annual Meeting, if such suspension occurs not more than ninety days before that meeting, otherwise at a special meeting to be called by its Chairman. The Board of Governors may remove the President from office by a resolution adopted by a majority of the voting power of the members, including a majority of the voting power of the regional members.

Article 37

The Office of the President

1. The President shall be Chairman of the Board of Directors but shall have no vote except a deciding vote in case of an equal division. He may participate in meetings of the Board of Governors but shall not vote.

2. The President shall be chief of the staff of the Bank and shall conduct, under the direction of the Board of Directors, the current business of the Bank. He shall be responsible for the organization of the officers and staff of the Bank whom he shall appoint and release in accordance with regulations adopted by the Bank. He shall fix the terms of their employment in accordance with rules of sound management and financial policy.

3. The President shall be the legal representative of the Bank.

4. The Bank shall adopt regulations which shall determine who shall legally represent the Bank and perform the other duties of the President in the event that he is absent or that his office should become vacant.

5. In appointing the officers and staff, the President shall make it his foremost consideration to secure the highest standards of efficiency, technical competence and integrity, and recruit them on as wide a geographical basis as possible, paying full regard to the regional character of the Bank, as well as the participation of nonregional states.

Article 38

Prohibition of Political Activity; the International Character of the Bank

1. The Bank shall not accept loans or assistance that could in any way prejudice, limit, deflect or otherwise alter its purpose or functions.

2. The Bank, its President, Vice-Presidents, officers and staff shall not interfere in the political affairs of any member; nor shall they be influenced in their decisions by the political character of the member concerned. Only economic considerations shall be relevant to their decisions. Such considerations shall be weighed impartially in order to achieve and carry out the functions of the Bank.

3. The President, Vice-Presidents, officers and staff of the Bank, in discharge of their offices, owe their duty entirely to the Bank and to no other authority. Each member of the Bank shall respect the international character of this duty and shall refrain from all attempts to influence any of them in the discharge of their duties.

Article 39

Office of the Bank

1. The principal office of the Bank shall be located in the territory of a regional member State. The choice of the location of the principal office of the Bank shall be made by the Board of Governors at its first

meeting, taking into account the availability of facilities for the proper functioning of the Bank.

2. Notwithstanding the provisions of article 35 of this Agreement, the choice of the location of the principal office of the Bank shall be made by the Board of Governors in accordance with the conditions that applied to the adoption of this Agreement.

3. The Bank may establish branch offices or agencies elsewhere.

Article 40

Channel of Communications; Depositories

1. Each member shall designate an appropriate authority with which the Bank may communicate in connexion with any matter arising under this Agreement.

2. Each member shall designate its central bank or such other institution as may be agreed by the Bank, as a depository with which the Bank may keep its holdings of currency of that member as well as other assets of the Bank.

3. The Bank may hold its assets, including gold and convertible currencies, with such depositories as the Board of Directors shall determine.

Article 41

Publication of the Agreement, Working Languages, Provision of Information and Reports

1. The Bank shall endeavor to make available the text of this Agreement and all its important documents in the principal languages used in Africa.

The working languages of the Bank shall be, if possible, African languages, English and French.

2. Members shall furnish the Bank with all information it may request of them in order to facilitate the performance of its functions.

3. The Bank shall publish and transmit to its members an annual report containing an audited statement of the accounts. It shall also transmit quarterly to the members a summary statement of its financial position and a profit and loss statement showing the results of its operations. The Annual Report and the Quarterly Statements shall be drawn up in accordance with the provisions of paragraph 4 of article 13 of this Agreement.

4. The Bank may also publish such other reports as it deems desirable to carry out its purpose and functions. They shall be transmitted to the members of the Bank.

Article 42

Allocation of Net Income

1. The Board of Governors shall determine annually what part of the net income of the Bank, including the net income accruing to its special Fund, shall be allocated--after making provision for reserves--to surplus and what part, if any, shall be distributed.

2. The distribution referred to in the preceding paragraph shall be made in proportion to the number of shares held by each member.

3. Payments shall be made in such manner and in such currency as the Board of Governors shall determine.

CHAPTER VI

WITHDRAWAL AND SUSPENSION OF MEMBERS; TEMPORARY SUSPENSION AND TERMINATION OF OPERATIONS OF THE BANK

Article 43

Withdrawal

1. Any member may withdraw from the Bank at any time by transmitting a notice in writing to the Bank at its principal office.

2. Withdrawal by a member shall become effective on the date specified in its notice by in no event less than six months after the date that notice has been received by the Bank.

Articel 44

Suspension

1. If it appears to the Board of Directors that a member fails to fulfil any of its obligations to the Bank, that member shall be suspended by that Board by a majority of the Directors exercising a majority of the total voting power; including, in the case of a regional member, a majority of the total votes of regional members, and in the case of a nonregional member, a majority of the total votes of nonregional members. The decision to suspend a member shall be subject to review by the Board of Governors at a subsequent meeting which the Board of Directors shall convene for that purpose or the next Annual Meeting of the Board of Governors, whichever comes earlier, and the Board of Governors may decide to reverse the suspension by the same majorities as provided above.

2. A member so suspended shall automatically cease to be a member of the Bank one year from the date of suspension unless a decision is taken by

the Board of Governors by the same majority to restore the member to good standing.

3. While under suspension, a member shall not be entitled to exercise any rights under this Agreement, except the right of withdrawal, but shall remain subject to all obligations.

Article 45

Settlement of Accounts

1. After the date on which a State ceases to be a member (hereinafter in this article called the "termination date"), the member shall remain liable for its direct obligations to the Bank and for its contingent liabilities to the Bank so long as any part of the loans or guarantees contracted before the termination date is outstanding; but it shall cease to incur liabilities with respect to loans and guarantees entered into thereafter by the Bank and to share either in the income or the expenses of the Bank.

2. At the time a State ceases to be a member, the Bank shall arrange for the repurchase of its shares as a part of the settlement of accounts with that State in accordance with the provisions of paragraphs 3 and 4 of this article. For this purpose, the repurchase price of the shares shall be the value shown by the books of the Bank on the termination date.

3. The payment for shares repurchased by the Bank under this article shall be governed by the following conditions;

a. Any amount due to the State concerned for its shares shall be withheld so long as that State, its central Bank or any of its agencies remains liable, as borrower or guarantor, to the Bank and such amount may, at the option of the Bank, be applied on any such liability as it matures. No amount shall be withheld on account of the liability of the State resulting from its subscription for shares in accordance with paragraph 4

of article 7 of this Agreement. In any event, no amount due to a member for its shares shall be paid until six months after the termination date.

b. Payments for shares may be made from time to time, upon their surrender by the Government of the State concerned, to the extent by which the amount due as the repurchase price in accordance with paragraph 2 of this article exceeds the aggregate amount of liabilities on loans and guarantees referred to in sub-paragraph a. of this paragraph until the former member has received the full repurchase price.

c. Payments shall be made in the currency of the State receiving payment or, if such currency is not available, in gold or convertible currency.

d. If losses are sustained by the Bank on any guarantees or loans which were outstanding on the termination date and the amount of such losses exceeds the amount of the reserve provided against losses on that date, the State concerned shall pay, upon demand, the amount by which the repurchase price of its shares would have been reduced, if the losses had been taken into account when the repurchase price was determined. In addition, the former member shall remain liable on any call for unpaid subscriptions in accordance with paragraph 4 of article 7 of this Agreement, to the extent that it would have been required to respond if the impairment of capital had occurred and the call had been made at the time the repurchase price of its shares was determined.

4. If the Bank terminates its operations pursuant to article 47 of this Agreement within six months of the termination date, all rights of the State concerned shall be determined in accordance with the provisions of its articles 47 to 49.

Article 46

Temporary Suspension of Operations

In an emergency, the Board of Directors may suspend temporarily operations in respect of new loans and guarantees pending an opportunity for further consideration and action by the Board of Governors.

Article 47

Termination of Operations

1. The Bank may terminate its operations in respect to new loans and guarantees by a decision of the Board of Governors exercising a majority of the total voting power of the members, including a majority of the total voting power of the regional members.

2. After such termination, the Bank shall forthwith cease all activities, except those incident to the orderly realization, conservation and preservation of its assets and settlement of its obligations.

Article 48

Liability of Members and Payment of Claims

1. In the event of termination of the operations of the Bank, the liability of all members for uncalled subscriptions to the capital stock of the Bank and in respect of the depreciation of their currencies shall continue until all claims of creditors, including all contingent claims, shall have been discharged.

2. All creditors holding direct claims shall be paid out of the assets of the Bank and then out of payments to the Bank on calls on unpaid subscriptions. Before making any payments to creditors holding direct claims, the Board of Directors shall make such arrangements as are necessary, in its judgment, to ensure a prorata distribution among holders of direct and contingent claims.

Article 49

Distribution of Assets

1. In the event of termination of operations of the Bank, no distribution shall be made to members on account of their subscriptions to the capital stock of the Bank until:

i. All liabilities to creditors have been discharged or provided for; and

ii. The Board of Governors has taken a decision to make a distribution. This decision shall be taken by the Board exercising a majority of the total voting power of the members, including a majority of the total voting power of the regional members.

2. After a decision to make a distribution has been taken in accordance with the preceding paragraph, the Board of Directors may by a two-thirds majority vote make successive distributions of the assets of the Bank to members until all assets have been distributed. This distribution shall be subject to the prior settlement of all outstanding claims of the Bank against each member.

3. Before any distribution of assets is made, the Board of Directors shall fix the proportionate share of each member according to the ratio of its shareholding to the total outstanding shares of the Bank.

4. The Board of Directors shall value the assets to be distributed at the date of distribution and then proceed to distributed in the following manner.

a. There shall be paid to each member in its own obligations or those of its official agencies or legal entities within its territories, to the extent that they are available for distribution, an amount equivalent in value to its proportionate share of the total amount to be distributed.

b. Any balance due to a member after payment has been made in accordance with the preceding sub-paragraph shall be paid in its currency,

to the extent that it is held by the Bank, up to an amount equivalent in value to such balance.

c. Any balance due to a member after payment has been made in accordance with sub-paragraphs a and b of this paragraph shall be paid in gold or currency acceptable to that member, to the extent that they are held by the Bank, up to an amount equivalent in value to such balance.

d. Any remaining assets held by the Bank after payments have been made to members in accordance with sub-paragraphs a to c of this paragraph shall be distributed pro rata among the members.

5. Any member receiving assets distributed by the Bank in accordance with the preceding paragraph shall enjoy the same rights with respect to such assets as the Bank enjoyed before their distribution.

CHAPTER VII

STATUS, IMMUNITIES, EXEMPTIONS AND PRIVILEGES

Article 50

Status

To enable it to fulfill its purpose and the functions with which it is entrusted, the Bank shall possess full international personality. To those ends, it may enter into agreements with members, non-member States and other international organizations. To the same ends, the status, immunities, exemptions and privileges set forth in this chapter shall be accorded to the Bank in the territory of each member.

Article 51

Status in Member Countries

In the territory of each member the Bank shall possess full juridical personality and, in particular, full capacity;

- a. To contract;
- b. To acquire and dispose of immovable and movable property; and
- c. To institute legal proceedings.

Article 52

Judicial Proceedings

1. The Bank shall enjoy immunity from every form of legal process except in cases arising out of the exercise of its borrowing powers when it may be sued only in a court of competent jurisdiction in the territory of a member in which the Bank has its principal office, or in the territory of a member

or non-member State where it has appointed an agent for the purpose of accepting service or notice of process or has issued or guaranteed securities. No actions shall, however, be brought by members or persons acting for or deriving claims from members.

2. The property and assets of the Bank shall, wherever located and by whomsoever held, be immune from all forms of seizure, attachment or execution before the delivery of final judgment against the Bank.

Article 53

Immunity of Assets and Archives

1. Property and assets of the Bank, wherever located and by whomsoever held, shall be immune from search, requisition, confiscation, expropriation or any other form of taking or foreclosure by executive or legislative action.

2. The archives of the Bank and, in general, all documents belonging to it, or held by it, shall be inviolable, wherever located.

Article 54

Freedom of Assets from Restriction

To the extent necessary to carry out the purpose and functions of the Bank and subject to the provisions of this Agreement, all property and other assets of the Bank shall be exempt from restrictions, regulations, controls and moratoria of any nature.

Article 55

Privilege for Communications

Official communications of the Bank shall be accorded by each member the same treatment that it accords to the official communications of other members.

Article 56

Personal Immunities and Privileges

All governors, directors, alternates, officers and employees of the Bank and experts and consultants performing missions for the Bank;

i. Shall be immune from legal process with respect to acts performed by them in their official capacity;

ii. Where they are not local nationals, shall be accorded the same immunities from immigration restrictions, alien registration requirements and national service obligations, and the same facilities as regards exchange regulations as are accorded by members to the representatives, officials and employees of comparable rank of other members; and

iii. Shall be granted the same treatment in respect of travelling facilities as is accorded by members to representatives, officials and employees of comparable rank of other members.

Article 57

Exemption from Taxation

1. The Bank, its property, other assets, income and its operations and transactions shall be exempt from all taxation and from all customs duties. The Bank shall also be exempt from any obligation relating to the payment, withholding or collection of any tax or duty.

2. No tax shall be levied on or in respect of salaries and emoluments paid by the Bank to directors, alternates, officers and other professional staff of the Bank.

3. No tax of any kind shall be levied on any obligation or security issued by the Bank, including any dividend or interest thereon, by whomsoever held;

i. Which discriminates against such obligation or security solely because it is issued by the Bank; or

ii. If the sole jurisdictional basis for such taxation is the place or currency in which it is issued, made payable or paid, or the location of any office or place of business maintained by the Bank.

4. No tax of any kind shall be levied on any obligation or security guaranteed by the Bank, including any dividend or interest thereon, by whomsoever held;

i. Which discriminates against such obligation or security solely because it is guaranteed by the Bank; or

ii. If the sole jurisdictional basis for such taxation is the location of any office or place of business maintained by the Bank.

Article 58

Notification of Implementation

Each member shall promptly inform the Bank of the specific action which it has taken to make effective in its territory the provisions of this chapter.

Article 59

Application of Immunities, Exemptions and Privileges

The immunities, exemptions and privileges provided in this chapter are granted in the interests of the Bank. The Board of Directors may waive, to

such extent and upon such conditions as it may determine, the immunities and exemptions provided in articles 52, 54, 56 and 57 of this Agreement in cases where its action would in its opinion further the interests of the Bank. The President shall have the right and the duty to waive the immunity of any official in cases where, in his opinion, the immunity would impede the course of justice and can be waived without prejudice to the interests of the Bank.

CHAPTER VIII

AMENDMENTS, INTERPRETATION, ARBITRATION

Article 60

Amendments

1. Any proposal to introduce modifications to this Agreement, whether emanating from a member, a governor or the Board of Directors, shall be communicated to the Chairman of the Board of Governors, who shall bring the proposal before that Board. If the proposed amendment is approved by the Board, the Bank shall, by circular letter or telegram, ask the members whether they accept the proposed amendment. When two-thirds of the members, having three-quarters of the total voting power of the members, including two-thirds of the regional members having three-quarters of the total voting power of the regional members, have accepted the proposed amendment, the Bank shall certify the fact by formal communication addressed to the members.

2. Notwithstanding paragraph 1 of this article, the voting majorities provided in paragraph 3 of article 3 may be amended only by the voting majorities stated therein.

3. Notwithstanding paragraph 1 of this article, acceptance by all the members is required for any amendment modifying;

- i. The right secured by paragraph 2 of article 6 of this Agreement;
- ii. The limitation on liability provided in paragraph 5 of this article; and
- iii. The right to withdraw from the Bank provided in article 43 of that Agreement.

4. Amendments shall enter into force for all members three months after the date of the formal communication provided for in paragraph 1 of this article unless the Board of Governors specifies a different period.

5. Notwithstanding the provisions of paragraph 1 of this article, three years at the latest after the entry into force of this Agreement and in the light of the experience of the Bank, the rule according to which each member should have one vote shall be examined by the Board of Governors or at a meeting of Heads of State of the member countries in accordance with the conditions that applied to the adoption of this Agreement.

Article 61

Interpretation

1. The English and French texts of this Agreement shall be regarded as equally authentic.

2. Any question of interpretation of the provisions of this Agreement arising between any member and the Bank or between any members of the Bank shall be submitted to the Board of Directors for decision. If there is no director of its nationality on that Board, a member particularly affected by the question under consideration shall be entitled to direct representation in such cases. Such right of representation shall be regulated by the Board of Governors.

3. In any case where the Board of Directors have given a decision under paragraph 2. of this article, any member may require that the question be referred to the Board of Governors, whose decision shall be sought--under a procedure to be established in accordance with paragraph 3 of article 31 of this Agreement--within three months. That decision shall be final.

Article 62

Arbitration

In the case of a dispute between the Bank and the Government of a State which has ceased to be a member, or between the Bank and any member upon the termination of the operations of the Bank, such dispute shall be submitted to arbitration by a tribunal of three arbitrators. One of the arbitrators shall be appointed by the Bank, another by the Government of the State concerned, and the third arbitrator, unless the parties otherwise agree, shall be appointed by such other authority as may have been prescribed by regulations adopted by the Board of Governors. The third arbitrator shall have full power to settle all questions of procedure in any case where the parties are in disagreement with respect thereto.

CHAPTER IX

FINAL PROVISIONS

Article 63

Signature and Deposit

1. This Agreement, deposited with the Secretary-General of the United Nations (hereinafter called the "Depositary"), shall remain open until 31 December 1963 for signature by the Governments of States whose names are set forth in annex A to this Agreement.

2. The Depositary shall communicate certified copies of this Agreement to all Signatories.

Article 64

Ratification, Acceptance, Accession and Acquisition of Membership

1. a. This Agreement shall be subject to ratification or acceptance by the Signatories. Instruments of ratification or acceptance shall be deposited by the Signatory Governments with the Depositary before 1 July 1965. The Depositary shall notify each deposit and the date thereof to the other Signatories.

b. A State whose instrument of ratification or acceptance is deposited before the date on which this Agreement enters into force shall become a member of the Bank on that date. Any other Signatory which complies with the provisions of the preceding paragraph shall become a member on the date on which its instrument of ratification or acceptance is deposited.

2. Regional States which do not acquire membership of the Bank in accordance with the provisions of paragraph 1 of this article may become members--after the Agreement has entered into force--by accession thereto on

such terms as the Board of Governors shall determine. The Government of any such State shall deposit, on or before a date appointed by that Board, an instrument of accession with the Depository who shall notify such deposit and the date thereof to the Bank and to the Parties to this Agreement. Upon the deposit, the State shall become member of the Bank on the appointed date.

3. A member may, when depositing its instrument of ratification or acceptance, declare that it retains for itself and its political subdivisions the right to tax salaries and emoluments paid by the Bank to that member's citizens, nationals or residents.

Article 65

Entry into Force

This Agreement shall enter into force upon the deposit of instruments of ratification or acceptance by twelve signatory Governments whose initial subscriptions, as set forth in annex A to this Agreement, in aggregate comprise not less than sixty-five percent of the authorized capital stock of the Bank; provided always that 1 January 1964 shall be the earliest date on which this Agreement may enter into force in accordance with the provisions of this article.

Article 66

Commencement of Operations

1. As soon as this Agreement enters into force, each member shall appoint a governor, and the Trustee appointed for this purpose and for the purpose indicated in paragraph 5 of article 7 of this Agreement shall call the first meeting of the Board of Governors.

2. At its first meeting, the Board of Governors;
 - a. Shall elect nine directors of the Bank in accordance with paragraph 1 of article 33 of this Agreement; and
 - b. Make arrangements for the determination of the date on which the Bank shall commence its operations.

3. The Bank shall notify its members of the date of the commencement of its operations.

DONE in Khartoum, this fourth day of August nineteen hundred and sixty-three, in a single copy in the English and French languages. AMENDED at Abidjan by Resolution 05-79 of the Board of Governors adopted at Abidjan on the seventeenth day of May nineteen hundred and seventy-nine. Date of entry into force: sixteenth of February nineteen hundred and eighty-one.

ANNEX A

INITIAL SUBSCRIPTIONS TO THE AUTHORIZED CAPITAL STOCK OF THE BANK

<u>Member</u>	<u>Paid-up</u> <u>shares</u>	<u>Callable</u> <u>shares</u>	<u>Total</u> <u>Subscription</u> <u>(in million</u> <u>of units</u> <u>of accounts)</u>
1. Algeria	1,225	1,225	24.50
2. Burundi	60	60	1.20
3. Cameroon	200	200	4.00
4. Central African Republic	50	50	1.00
5. Chad	80	80	1.60
6. Congo (Brazzaville)	75	75	1.50
7. Congo (Leopoldville)	650	650	13.00
8. Dahomey	70	70	1.40
9. Ethiopia	515	515	10.30
10. Gabon	65	65	1.30
11. Ghana	640	640	12.80
12. Guinea	125	125	2.50
13. Ivory Coast	300	300	6.00
14. Kenya	300	300	6.00
15. Liberia	130	130	2.60
16. Libya	95	95	1.90
17. Madagascar	260	260	5.20
18. Mali	115	155	2.30
19. Mauritania	55	55	1.10
20. Morocco	775	775	15.10
21. Niger	80	80	1.60
22. Nigeria	1,205	1,205	24.10
23. Rwanda	60	60	1.20
24. Senegal	275	275	5.50

<u>Member</u>	<u>Paid-up shares</u>	<u>Callable shares</u>	<u>Total Subscription (in million of units of accounts)</u>
25. Sierra Leone	105	105	2.10
26. Somalia	110	110	2.20
27. Sudan	505	505	10.10
28. Tanganyika	265	265	5.30
29. Togo	50	50	1.00
30. Tunisia	345	345	6.90
31. Uganda	230	230	4.60
32. U.A.R. (Egypt)	1,500	1,500	30.00
33. Upper Volta	65	65	1.30

ANNEX B

ELECTION OF DIRECTORS

1. Nondivisible Vote

At the election of directors each governor shall cast all votes of the member he represents for a single person.

2. Regional Directors

a. The twelve persons receiving the highest number of votes of the governors representing the regional members shall be directors, except that no person who receives less than eight percent of the total voting power of the regional members shall be considered as elected.

b. If twelve persons are not elected at the first ballot, a second ballot shall be held in which the person who received the lowest number of votes in the preceding ballot shall be ineligible and in which votes shall be cast only by:

i. Governors who voted in the preceding ballot for a person who is not elected; and

ii. Governors whose votes for a person who is elected are deemed, in accordance with paragraph 2.c of this annex, to have raised the votes cast for that person above ten percent of the total voting power of the regional members.

c. 1. In determining whether the votes cast by a governor shall be deemed to have raised the total number of votes for any person above ten percent, the said ten per cent shall be deemed to include, first, the votes of the governor casting the highest number of votes for that person, and then, in diminishing order, the votes of each governor casting the next highest number until ten percent is attained.

ii. Any governor part of whose votes must be counted in order to raise the votes cast for any person above eight percent shall be considered as casting all his votes for that person even if the total number of votes cast for that person thereby exceeds ten per cent.

d. If, after the second ballot, twelve persons are not elected, further ballots shall be held in conformity with the principles laid down in

this annex, provided that after eleven persons are elected, the twelfth may be elected--notwithstanding the provisions of paragraph 2.a of this annex--by a simple majority of the remaining votes. All such remaining votes shall be deemed to have counted towards the election of the twelfth director.

3. Nonregional Directors.

a. The six persons receiving the highest number of votes of the governors representing the nonregional members shall be directors, except that no person who receives less than fourteen percent of the total voting power of the nonregional members shall be considered as elected.

b. If six persons are not elected at the first ballot, a second ballot shall be held in which the person who received the lowest number of votes in the preceding ballot shall be ineligible and in which votes shall be cast only by:

i. Governors who voted in the preceding ballot for a person who is not elected; and

ii. Governors whose votes for a person who is elected are deemed in accordance with paragraph 3.c of this annex, to have raised the votes cast for that person above nineteen percent of the total voting power of the nonregional members.

c. i. In determining whether the votes cast by a governor shall be deemed to have raised the total number of votes for any person above nineteen percent, the said nineteen percent shall be deemed to include, first the votes of the governors casting the highest number of votes for that person, and then, in diminishing order, the votes of each governor casting the next highest number until nineteen per cent is attained.

ii. Any governor part of whose votes must be counted in order to raise the votes cast for any person about fourteen percent shall be considered as casting all his votes for that person even if the total number of votes cast for that person thereby exceeds nineteen percent.

d. If, after the second ballot, six persons are not elected, further ballots shall be held in conformity with the principles laid down in this annex, provided that after five persons are elected, the sixth may be

electe~~d~~--notwithstanding the provisions of paragraph 3.a of this annex--by a simple majority of the remaining votes. All such remaining votes shall be deemed to have counted towards the election of the sixth director.

ACCORD PORTANT CREATION DE LA
BANQUE AFRICAINE DE DEVELOPPEMENT

TEL QU'AMENDE LE SEPTIEME JOUR DU MOIS DE MAI MIL NEUF CENT QUATRE
VINGT DEUX A LUSAKA (ZAMBIE), DATE DE L'ENTREE EN VIGUEUR DE LA
RESOLUTION 05-79 DU CONSEIL DES GOUVERNEURS ADOPTEE A ABIDJAN (COTE
D'IVOIRE) LE DIX-SEPTIEME JOUR DU MOIS DE MAI MIL NEUF CENT SOIXANTE
DIX-NEUF

ACCORD PORTANT CREATION DE LA BANQUE AFRICAINE DE DEVELOPPEMENT

LES GOUVERNEMENTS au nom desquels est signé le présent Accord,

RESOLUS à renforcer la solidarité africaine par la coopération économique entre Etats africains,

CONSIDERANT qu'il est nécessaire d'accélérer la mise en valeur des vastes ressources humaines et naturelles de l'Afrique pour stimuler le développement économique et le progrès social de la région,

COMPRENANT qu'il importe de coordonner les plans nationaux de développement économique et social pour favoriser la croissance harmonieuse de l'ensemble des économies africaines et l'expansion du commerce extérieur africain et, en particulier, des échanges intra-africains,

RECONNAISSANT que la création d'une institution financière commune à tous les pays africains aiderait à réaliser ces fins,

CONVAINCUS qu'une association entre pays africains et non africains permettrait de drainer, par l'intermédiaire d'une telle institution, une masse supplémentaire de capitaux internationaux propres à promouvoir le développement économique et le progrès social de cette région, dans l'intérêt de toutes les parties au présent Accord,

SONT CONVENUS de créer, par les présentes, la Banque africaine de développement (dénommée ci-après la "Banque") qui sera régie par les dispositions suivantes:

CHAPITRE PREMIER

BUT, FONCTIONS, MEMBRES ET STRUCTURE

Article premier

But

Le but de la Banque est de contribuer au développement économique et au progrès social des Etats membres régionaux, individuellement et collectivement.

Article 2

Fonctions

1. Pour atteindre son but, la Banque exerce les fonctions suivantes:
 - a. Utiliser les ressources à sa disposition pour financer des projets et programmes d'investissement qui tendent au développement économique et social des Etats membres régionaux, en donnant particulièrement priorité à:
 - i. Des projets ou programmes qui, par leur nature ou leur ampleur, intéressent plusieurs Etats membres; ou
 - ii. Des projets ou programmes qui visent à rendre les économies de ses membres de plus en plus complémentaires et à développer de façon ordonnée leur commerce extérieur;
 - b. Entreprendre seule, ou en participation, la sélection, l'étude et la préparation de projets, entreprises ou activités tendant à ce développement;
 - c. Mobiliser et augmenter en Afrique et hors d'Afrique les ressources destinées au financement de ces projets et programmes d'investissement;
 - d. D'une manière générale, favoriser l'investissement en Afrique de capitaux publics et privés dans des projets ou programmes de nature à

contribuer au développement économique ou au progrès social des Etats membres régionaux;

e. Fournir l'assistance technique qui peut être nécessaire en Afrique pour l'étude, la préparation, le financement et l'exécution de projets et programme de développement; et

f. Entreprendre toutes autres activités et fournir tous autres services qui lui permettraient d'atteindre son but.

2. Dans l'exercice de ses fonctions, la Banque devrait coopérer avec les organismes nationaux, régionaux et sous-régionaux de développement en Afrique. Aux mêmes fins, elle s'efforce de coopérer avec d'autres organisations internationales ayant un but analogue au sien et avec d'autres institutions s'intéressant au développement de l'Afrique.

3. Dans toutes ses décisions, la Banque s'inspire des dispositions des articles premier et 2 du présent Accord.

Article 3

Membres et compétence géographique

1. A vocation à devenir membre régional de la Banque tout pays africain ayant le statut d'Etat indépendant. Il devient membre conformément soit au paragraphe 1, soit au paragraphe 2 de l'article 64 du présent Accord.

2. La région dont les pays peuvent devenir membres régionaux de la Banque et à laquelle celle-ci peut étendre son activité en matière de développement (région désignée, dans le présent Accord, par "Afrique" ou "africain", suivant le cas) comprend le continent africain et les îles d'Afrique.

3. Les pays non régionaux, membres ou qui deviennent membres du Fonds africain de développement, ou versant ou ayant versé des contributions au Fonds africains de développement selon des conditions et modalités

équivalentes à celles de l'Accord portant création du Fonds africain de développement peuvent être admis en qualité de membres de la Banque aux dates respectives et conformément aux règles générales qu'aura arrêtées le Conseil des gouverneurs. Ces règles générales ne peuvent être amendées par le Conseil des gouverneurs qu'à la majorité des deux tiers du nombre total des gouverneurs comprenant les deux tiers des gouverneurs des membres non régionaux, le tout représentant au moins les trois quarts de l'ensemble des voix attribuées aux Etats membres.

Article 4

Structure

La Banque est pourvue d'un Conseil des gouverneurs, d'un Conseil d'administration, d'un Président et d'au moins un Vice-Président, ainsi que des fonctionnaires et du personnel nécessaires pour l'exécution des tâches qu'elle détermine.

CHAPITRE II

CAPITAL

Article 5

Capital autorisé

1. a. Le capital-actions autorisé de la Banque est de 250.000.000 d'unités de compte. Il se divise en 25.000 actions, d'une valeur nominale de 10.000 unités de compte chacune, qui sont offertes à la souscription des Etats membres.

b. La valeur de l'unité de compte est de 0,88867088 gramme d'or fin.

2. Le capital autorisé se compose d'actions à libérer entièrement et d'actions sujettes à appel. L'équivalent de 125.000.000 d'unités de compte est libéré et l'équivalent de 125.000.000 d'unités de compte est sujet à appel aux fins énoncées au paragraphe 4.a de l'article 7 du présent Accord.

3. Sous réserve des dispositions du paragraphe 4 de cet article, le capital-actions autorisé peut être augmenté suivant les modalités et au moment que le Conseil des gouverneurs juge opportuns. Sauf en cas d'augmentation de capital uniquement consécutive à la souscription initiale d'un Etat membre, la décision du Conseil est prise à la majorité des deux tiers du nombre total des gouverneurs, représentant au moins les trois quarts du nombre total des voix attribuées aux Etats membres.

4. Le capital-actions autorisé ainsi que toute augmentation de celui-ci, seront ouverts à la souscription des membres régionaux et non régionaux, de telle sorte que chaque groupe dispose pour la souscription du nombre d'actions qui, s'il est entièrement souscrit, se traduirait par la détention des deux tiers du total des voix en ce qui concerne les membres régionaux et d'un tiers du total des voix en ce qui concerne les membres non régionaux.

Article 6

Souscription des Actions

1. Chaque Etat membre souscrit initialement sa part d'actions au capital de la Banque. La souscription initiale de chaque membre est constituée, en parties égales, d'actions à libérer entièrement et d'actions sujettes à appel. Le nombre initial d'actions à souscrire par un Etat qui devient membre conformément au paragraphe 1 de l'article 64 du présent Accord est le nombre prévu à l'annexe A au présent Accord qui est partie intégrante dudit Accord. Le nombre initial d'actions à souscrire par d'autres membres est déterminé par le Conseil des gouverneurs.

2. En cas d'augmentation du capital-actions qui ne soit pas uniquement consécutive à la souscription initiale d'un Etat membre, chaque Etat membre a le droit de souscrire, selon les conditions et modalités uniformes fixées par le Conseil des gouverneurs, une fraction de l'augmentation équivalente au rapport qui existe entre le nombre des actions déjà souscrites par lui et le capital-actions total de la Banque. Toutefois, aucun membre n'est tenu de souscrire une fraction quelconque de l'augmentation.

3. Un Etat membre peut demander à la Banque d'augmenter sa souscription selon les conditions et modalités que le Conseil des gouverneurs détermine.

4. Les actions initialement souscrites par les Etats qui deviennent membres conformément au paragraphe 1 de l'article 64 du présent Accord sont émises au pair. Les autres actions sont émises au pair à moins que, dans des circonstances particulières, le Conseil des gouverneurs, à la majorité absolue des voix attribuées aux Etats membres, n'en décide autrement.

5. La responsabilité encourue pour les actions de la Banque est limitée à la partie non versée de leur prix d'émission.

6. Les actions ne doivent être ni données en nantissement ni grevées de

charges de quelque manière que ce soit. Elles ne peuvent être cédées qu'à la Banque.

Article 7

Paiement des Souscriptions

1. a. Le montant initialement souscrit au capital-actions de la Banque à libérer entièrement par un Etat qui devient membre conformément au paragraphe 1 de l'article 64 est payé en six versements, dont le premier représente cinq pour cent, le deuxième trente-cinq pour cent et les quatre derniers quinze pour cent chacun dudit montant.

b. Le premier versement est fait par le Gouvernement intéressé dès ou avant la date du dépôt, en son nom, de l'instrument de ratification ou d'acceptation du présent Accord conformément au paragraphe 1 de l'article 64. Le deuxième versement vient à échéance le dernier jour de la période de six mois qui suit la date d'entrée en vigueur de l'Accord ou la date du dépôt, selon celle des deux qui est postérieure à l'autre. Le troisième versement vient à échéance le dernier jour de la période de dix-huit mois qui suit l'entrée en vigueur du présent Accord. Les trois derniers versements viennent à échéance successivement le dernier jour de la période d'un an qui suit immédiatement l'échéance précédente.

2. Les montants initialement souscrits par les Etats membres de la Banque au capital-actions à libérer entièrement sont versés en or ou en monnaie convertible. Le Conseil des gouverneurs détermine le mode de paiement des autres montants souscrits par les Etats membres au capital-actions à libérer entièrement.

3. Le Conseil des gouverneurs fixe les dates auxquelles sont versés les montants souscrits par les Etats membres de la Banque au capital-actions à libérer entièrement dans les cas où les dispositions du paragraphe 1 du présent article ne sont pas applicables.

4. a. Les montants souscrits au capital-actions de la Banque sujet à

appel ne font l'objet d'un appel que suivant les modalités et aux dates fixées par la Banque lorsqu'elle en a besoin pour faire face aux engagements qui découlent des alinéas b et d du paragraphe 1 de l'article 14, pourvu que lesdits engagements correspondent soit à des emprunts dont les fonds ont été intégrés dans les ressources ordinaires en capital de la Banque, soit à des garanties qui engagent ces ressources.

b. En cas d'appel, le paiement peut s'effectuer, au choix de l'Etat membre intéressé, en or, en monnaie convertible ou dans la monnaie requise pour que la Banque remplisse les engagements qui ont motivé l'appel.

c. Les appels sur les souscriptions non libérées portent sur un pourcentage uniforme de toutes les actions sujettes à appel.

5. La Banque détermine le lieu où s'effectue tout paiement prévu dans le présent article sous réserve que, jusqu'à la première assemblée du Conseil des gouverneurs prévu à l'article 66 du présent Accord, le premier versement visé au paragraphe 1 du présent article soit fait à l'institution mandataire (Trustee) mentionnée audit article 66.

Article 8

Fonds spéciaux

1. La Banque peut instituer des fonds spéciaux ou recevoir la gestion de fonds spéciaux, destinés à servir ses fins dans le cadre de ses fonctions. Elle est habilitée à recevoir, conserver, employer, engager ou de toute autre façon utiliser les ressources affectées à ces fonds spéciaux.

2. Les ressources desdits fonds sont et demeurent séparées et indépendantes des ressources ordinaires en capital de la Banque, conformément aux dispositions de l'article 11 du présent Accord.

3. La Banque adopte les règles et règlements spéciaux qui peuvent être nécessaires pour gérer et utiliser chaque fonds spécial, à condition que:

a. Ces règles et règlements spéciaux soient adoptés sous réserve des

dispositions du paragraphe 4 de l'article 7 et des articles 9 à 11, ainsi que des dispositions du présent Accord qui concernent expressément les ressources ordinaires en capital ou les opérations ordinaires de la Banque;

b. Ces règles et règlements spéciaux soient conformes aux dispositions du présent Accord qui concernent expressément les ressources ou opérations spéciales de la Banque; et que,

c. Dans les cas où ces règles et règlements spéciaux ne s'appliquent pas, les fonds spéciaux soient régis par les dispositions du présent Accord.

Article 9

Ressources ordinaires en capital

Aux fins du présent Accord, l'expression "ressources ordinaires en capital" englobe:

a. Le capital-actions autorisé de la Banque souscrit conformément aux dispositions de l'article 6 du présent Accord;

b. Les fonds qui proviennent d'emprunts contractés par la Banque, en vertu des pouvoirs conférés par l'alinéa a de l'article 23 du présent Accord, et auxquels s'appliquent les dispositions du paragraphe 4 de l'article 7 du présent Accord concernant l'obligation d'appel;

c. Les fonds reçus en remboursement de prêts consentis sur les ressources visées aux alinéas a et b du présent article;

d. Les revenus provenant des prêts consentis sur les fonds susmentionnés, et ceux des garanties auxquelles s'appliquent les dispositions du paragraphe 4 de l'article 7 du présent Accord concernant l'obligation d'appel; enfin,

e. Tous autres fonds ou revenus reçus par la Banque qui ne font pas partie de ses ressources spéciales.

Article 10

Ressources spéciales

1. Aux fins du présent Accord, l'expression "ressources spéciales"

désigne les ressources des fonds spéciaux et comprend:

- a. Les ressources versées pour l'établissement de fonds spéciaux;
- b. Les fonds empruntés pour tout fonds spécial, y compris le fonds spécial prévu au paragraphe 6 de l'article 24 du présent Accord.
- c. Les fonds remboursés sur des prêts ou garanties financés au moyen des ressources d'un fonds spécial, et qui font retour audit fonds conformément aux règles et règlements applicables à ce fonds; +;
- d. Les revenus provenant d'opérations par lesquelles la Banque emploie ou engage certaines des ressources ou certains des fonds susmentionnés si, conformément aux règles et règlements applicables au fonds spécial intéressé, c'est à ce fonds que lesdits revenus reviennent;
- e. Toutes autres ressources qui sont à la disposition d'un fonds spécial.

2. Aux fins du présent Accord, l'expression "ressources spéciales affectées à un fonds spécial" englobe les ressources, fonds et revenus visés au paragraphe précédent qui, suivant le cas, sont versés audit fonds, empruntés ou reçus en retour par lui, lui reviennent ou sont mis à sa disposition conformément aux règles et règlements applicables à ce fonds.

Article 11

Séparation des ressources

1. Les ressources ordinaires en capital de la Banque sont toujours et à tous égards maintenues, employées, engagées, investies ou de toute autre manière utilisées tout à fait séparément des ressources spéciales. Chaque fonds spécial, ses ressources et ses comptes demeurent totalement distincts des autres fonds spéciaux, de leurs ressources et de leurs comptes.

2. Les ressources ordinaires en capital de la Banque ne sont en aucun cas engagées ou utilisées pour couvrir les pertes ou les engagements découlant d'opérations ou d'autres activités d'un fonds spécial. Les ressources spéciales affectées à un fonds spécial ne sont, en aucun cas,

engagées ou utilisées pour couvrir les pertes ou les engagements découlant d'opérations ou d'autres activités de la Banque financées au moyen de ses ressources ordinaires en capital ou de ressources spéciales affectées à un autre fonds spécial.

3. Dans les opérations et autres activités d'un fonds spécial, la responsabilité de la Banque est limitée aux ressources spéciales affectées audit fonds qui sont à la disposition de la Banque.

CHAPITRE III

OPERATIONS

Article 12

Utilisation des ressources

Les ressources et les facilités dont la Banque dispose sont utilisées exclusivement pour lui permettre d'atteindre le but et de s'acquitter des fonctions énoncés aux articles premier et deux.

Article 13

Opérations ordinaires et opérations spéciales

1. Les opérations de la Banque se divisent en opérations ordinaires et en opérations spéciales.
2. Les opérations ordinaires sont financées au moyen des ressources ordinaires en capital de la Banque.
3. Les opérations spéciales sont financées au moyen des ressources spéciales.
4. Les états financiers de la Banque font apparaître séparément les opérations ordinaires et les opérations spéciales. La Banque adopte les autres règles et règlements nécessaires pour assurer la séparation effective de ses deux types d'opérations.
5. Les dépenses qui découlent directement des opérations ordinaires sont imputées aux ressources ordinaires en capital de la Banque; les dépenses qui découlent directement des opérations spéciales sont imputées aux ressources spéciales correspondantes. Les autres dépenses sont réglées comme la Banque le décide.

Article 14

Bénéficiaires et méthodes des opérations

1. La Banque, dans le cadre de ses opérations, peut procurer des moyens de financement ou des facilités aux fins d'obtenir de tels moyens, à tout Etat membre régional, tout organisme public ou subdivision politique de cet Etat, ou à toute institution ou entreprise située sur le territoire d'un Etat membre régional, ainsi qu'aux organisations ou institutions internationales ou régionales qui s'intéressent au développement de l'Afrique. Sous réserve des dispositions du présent chapitre, la Banque peut effectuer ses opérations de l'une quelconque des manières suivantes:

a. En accordant des prêts directs ou en participant à de tels prêts au moyen;

i. Des ressources provenant de son capital-actions libéré et non engagé et, sous réserve des dispositions de l'article 20 du présent Accord, de ses réserves et de l'actif; ou

ii. Des fonds correspondant aux ressources spéciales; ou

b. En accordant des prêts directs ou en participant à de tels prêts au moyen de fonds qu'elle emprunte ou acquiert de toute manière pour les intégrer dans ses ressources ordinaires en capital ou dans les ressources spéciales; ou

c. En investissant les fonds visés aux alinéas a et b du présent paragraphe dans le capital social d'une institution ou d'une entreprise; ou

d. En garantissant, en totalité ou en partie, les prêts consentis par d'autres.

2. Les dispositions du présent Accord qui s'appliquent aux prêts directs que la Banque peut consentir conformément aux alinéas a. ou b. du paragraphe précédent s'appliquent également à sa participation à tout prêt direct accordé conformément aux termes de l'un ou l'autre des alinéas susmentionnés. De même, les dispositions de l'Accord qui s'appliquent aux garanties de prêts consentis par la Banque conformément à l'alinéa d du paragraphe précédent sont applicables dans les cas où la Banque ne garantit qu'une partie d'un tel prêt.

Article 15

Limites des opérations

1. L'encours total afférent aux opérations ordinaires de la Banque ne doit, à aucun moment, excéder le montant total du capital souscrit et non grevé de la Banque, des réserves et de l'actif compris dans ses ressources ordinaires en capital, à l'exclusion toutefois de la réserve spéciale prévue à l'article 20 du présent Accord.

2. L'encours total afférent aux opérations spéciales de la Banque dans le cadre d'un fonds spécial ne doit, à aucun moment, excéder le montant total des ressources spéciales non grevées affectées audit fonds.

3. Dans le cas de prêts accordés sur les fonds empruntés par la Banque, auxquels s'appliquent les dispositions du paragraphe 4.a de l'article 7 du présent Accord concernant l'obligation d'appel, le montant total du principal restant à régler et payable à la Banque dans une monnaie donnée ne doit, à aucun moment, excéder le montant total du principal restant à régler pour les fonds que la Banque a empruntés et qui sont remboursables dans la même monnaie.

4. a. Dans le cas d'investissements effectués conformément au paragraphe 1.c de l'article 14 du présent Accord au moyen des ressources ordinaires en capital de la Banque, l'encours total ne doit, à aucun moment, dépasser dix pour cent du montant global du capital-actions de la Banque à libérer entièrement, des réserves et de l'actif compris dans ces ressources ordinaires en capital, à l'exclusion toutefois de la réserve spéciale prévue à l'article 20 du présent Accord.

b. Le montant d'un investissement particulier visé à l'alinéa précédent ne saurait, au moment où il est fait, dépasser un pourcentage du capital social de l'institution ou de l'entreprise intéressée fixé par le Conseil des gouverneurs pour tous les investissements effectués conformément au paragraphe 1.c de l'article 14 du présent Accord. En aucun cas, la

Banque ne cherchera, au moyen de ces investissements, à s'assurer une participation dominante dans l'institution ou l'entreprise en question.

Article 16

Fourniture de monnaies pour les prêts directs

La Banque, lorsqu'elle accorde des prêts directs, fournit à l'emprunteur les monnaies autres que celle de l'Etat membre sur le territoire duquel le projet envisagé doit être exécuté (celle-ci étant dénommée ci-après "monnaie locale"), qui sont nécessaires pour faire face aux dépenses en devises à engager pour ce projet, étant entendu toutefois que la Banque, en accordant ces prêts directs, peut fournir les moyens financiers requis pour couvrir des dépenses locales afférentes audit projet;

a. Dans les cas où elle peut le faire en fournissant de la monnaie locale sans vendre une partie quelconque de ses avoirs en or ou en monnaies convertibles; ou

b. Lorsque, de l'avis de la Banque, les dépenses locales engagées au titre de ce projet risquent de provoquer indûment des pertes pour la balance des paiements du pays où le projet doit être exécuté, ou de grever indûment cette balance, et que le montant du financement des dépenses locales assuré par la Banque ne dépasse pas une fraction raisonnable des dépenses locales totales engagées pour l'exécution dudit projet.

Article 17

Principes de gestion

1. Dans ses opérations, la Banque s'inspire des principes suivants:

a. i. Les opérations de la Banque doivent, à moins de circonstances spéciales, assurer le financement de projets ou groupes de projets déterminés, en particulier ceux qui font partie d'un programme de développement national ou régional, qu'il est urgent de mener à bien pour le développement économique ou social des Etats membres régionaux. La Banque

peut cependant accorder des prêts de caractère global à des banques nationales africaines de développement ou autres institutions appropriées, ou garantir des prêts consentis à ces banques ou institutions, en vue de leur permettre de financer certains projets de type déterminé qui servent le but de la Banque dans les domaines d'activités propres à ces banques ou institutions;

ii. Dans le choix des projets appropriés, la Banque est toujours guidée par les dispositions du paragraphe 1.a de l'article 2 du présent Accord et par la contribution que le projet envisagé peut apporter à la réalisation du but de la Banque plutôt que par le type même du projet. Cependant, elle prête une attention particulière au choix de projets multinationaux appropriés;

b. La Banque ne pourvoit pas au financement d'un projet sur le territoire d'un Etat membre si cet Etat s'y oppose;

c. La Banque ne pourvoit pas au financement d'un projet dans la mesure où, à son avis, le bénéficiaire peut se procurer ailleurs les fonds ou les facilités nécessaires, à des conditions qu'elle juge raisonnables pour lui;

d. Le produit d'un prêt, d'un investissement ou d'une autre opération de financement entreprise dans le cadre des opérations ordinaires de la Banque, servira à l'acquisition uniquement dans les pays membres, des biens et services qui y sont produits, sous réserve des cas où le Conseil d'administration décide, par un vote de ses membres représentant les deux tiers au moins de l'ensemble des voix d'autoriser l'acquisition des biens et services dans un pays non membre ou produits par un pays non membre, si des circonstances particulières rendent commode une telle acquisition, comme par exemple lorsqu'un pays non membre fournit à la Banque des fonds importants. Toutefois, en ce qui concerne toute augmentation du capital-actions, le Conseil des gouverneurs peut décider que l'acquisition des biens et services à partir du produit de l'augmentation soit réservée aux seuls pays participant à cette augmentation;

e. La Banque, en accordant ou en garantissant un prêt, donne l'importance qui lui est due à l'examen de la capacité de l'emprunteur et, le cas échéant, du garant, de faire face aux engagements que le prêt leur impose;

f. La Banque, en accordant ou en garantissant un prêt, s'assure que les taux d'intérêt et les autres charges sont raisonnables et que ce taux et ces charges, ainsi que le plan de remboursement du principal, sont bien adaptés à la nature du projet;

g. Lorsque la Banque accorde un prêt direct, elle n'autorise l'emprunteur à tirer sur les fonds ainsi fournis que pour couvrir les dépenses relatives au projet, au fur et à mesure qu'elles sont effectuées;

h. La Banque prend des dispositions pour s'assurer que le produit d'un prêt quelconque consenti ou garanti par elle est employé exclusivement aux fins auxquelles ledit prêt a été accordé, en donnant aux considérations d'économie et de rendement l'importance qui leur est due;

i. La Banque s'efforce de maintenir une diversification raisonnable dans ses investissements en capital social;

j. La Banque applique les principes d'une saine gestion financière à ses opérations et, en particulier, à ses investissements en capital social. Elle n'assume aucune responsabilité dans la direction d'une institution ou entreprise où elle a placé des fonds;

k. Lorsqu'elle garantit un prêt accordé par d'autres bailleurs de fonds, la Banque reçoit une indemnité convenable pour les risques qu'elle assume.

2. La Banque adopte les règles et règlements requis pour examiner les projets qui lui sont soumis.

Article 18

Conditions et modalités des prêts directs et des garanties

1. Dans le cas de prêts directs consentis par la Banque, le contrat:

a. Détermine, en conformité des principes de gestion énoncés au paragraphe 1 de l'article 17 du présent Accord et sous réserve des autres dispositions de ce chapitre, toutes les conditions et modalités relatives au prêt en question, notamment en ce qui concerne l'amortissement, l'intérêt et autres charges, ainsi que les échéances et dates de paiement; et, en particulier,

b. Prévoit que, sous réserve des dispositions du paragraphe 3.c du présent article, les versements faits au titre de l'amortissement, des intérêts, des commissions et autres charges, sont effectués dans la monnaie prêtée, à moins que--dans le cas d'un prêt direct accordé dans le cadre des opérations spéciales--les règles et règlements pertinents n'en disposent autrement.

2. Dans le cas des prêts garantis par la Banque, le contrat de garantie:

a. Détermine, en conformité des principes de gestion énoncés au paragraphe 1 de l'article 17 du présent Accord et sous réserve des autres dispositions de ce chapitre, toutes les conditions et modalités de la garantie en question, notamment celles qui se rapportent aux redevances, commissions et autres frais payables à la Banque; et en particulier,

b. Prévoit que, sous réserve des dispositions du paragraphe 3.c du présent article, tous les versements faits à la Banque au titre du contrat de garantie sont effectués dans la monnaie prêtée, à moins que--dans le cas d'un prêt direct accordé dans le cadre des opérations spéciales--les règles et règlements pertinents n'en disposent autrement; et

c. Prévoit également que la Banque peut mettre fin à sa responsabilité concernant le service des intérêts si, en cas de défaut de l'emprunteur et, le cas échéant, du garant, elle s'offre à acheter les obligations ou autres titres garantis au pair, majoré des intérêts échus à une date spécifiée dans son offre.

3. Dans le cas de prêts directement consentis ou garantis par elle, la Banque:

a. En fixant les conditions et modalités de l'opération, tient dûment compte des conditions et modalités auxquelles elle a obtenu les fonds correspondants;

b. Dans le cas où l'emprunteur n'est pas un Etat membre, peut, si elle le juge opportun, exiger que l'Etat membre sur le territoire duquel le projet doit être exécuté ou un organisme public ou une institution publique dudit Etat, qui soit agréé par la Banque, garantisse le remboursement du principal et le paiement des intérêts et autres frais afférents au prêt;

c. Indique expressément la monnaie dans laquelle doivent être effectués tous les paiements qui lui sont dûs aux termes du contrat. Toutefois, ces paiements peuvent toujours, au gré de l'emprunteur, être effectués en or ou en devises convertibles ou, avec l'assentiment de la Banque, dans toute autre monnaie; et

d. Peut imposer toutes autres conditions qu'elle juge convenables, en tenant compte à la fois des intérêts de l'Etat membre directement en cause dans le projet et des intérêts de l'ensemble des Etats membres.

Article 19

Commissions et redevances

1. La Banque perçoit une commission sur les prêts directs qu'elle accorde et sur les garanties qu'elle donne dans le cadre de ses opérations ordinaires. Cette commission, payable à intervalles réguliers, est calculée d'après l'encours de chaque prêt ou garantie au taux d'au moins un pour cent par an, à moins que la Banque, après ses dix premières années d'opérations, ne décide de modifier ce taux minimum à la majorité des deux tiers des Etats membres représentant au moins les trois quarts du nombre total des voix attribuées aux Etats membres.

2. Lorsqu'elle garantit un prêt dans le cadre de ses opérations ordinaires, la Banque perçoit, sur le montant non remboursé du prêt, une redevance de garantie, payable à intervalles réguliers, dont le Conseil d'administration fixe le taux.

3. Les autres redevances à payer à la Banque au titre de ses opérations ordinaires, ainsi que les commissions, redevances de garantie et charges diverses afférentes à ses opérations spéciales, sont fixées par le Conseil d'administration.

Article 20

Réserve spéciale

Le montant des commissions perçues par la Banque en vertu de l'article 19 du présent Accord est constitué en réserve spéciale que la Banque garde pour faire face à ses engagements conformément à l'article 21 dudit Accord. La réserve spéciale est maintenue en état de liquidité sous telle forme, autorisée par le présent Accord, que le Conseil d'administration décide.

Article 21

Méthodes permettant à la Banque de faire face à ses engagements en cas de défaut (opérations ordinaires)

1. La Banque est autorisée, conformément au paragraphe 4 de l'article 7 du présent Accord, à appeler un montant approprié sur le capital souscrit non versé et sujet à appel, chaque fois qu'il le faut pour faire face à des paiements contractuels d'intérêts, d'autres charges ou d'amortissements afférents à ses emprunts, ou pour s'acquitter de ses engagements relatifs à des paiements analogues imputables sur ses ressources ordinaires en capital concernant des prêts qu'elle a garantis.

2. En cas de défaut concernant un prêt consenti ou garanti par la Banque dans le cadre de ses opérations ordinaires, la Banque peut, si elle estime que le défaut peut être de longue durée, appeler une fraction additionnelle de ce capital sujet à appel, qui ne doit pas, pour une année donnée, dépasser un pour cent des souscriptions totales des Etats membres;

a. Pour se libérer, par voie de rachat avant échéance ou de toute autre manière, de ses engagements relatifs à la totalité ou à une partie du principal non remboursé d'un prêt qu'elle a garanti et dont le débiteur est en défaut; et

b. Pour se libérer, par voie de rachat ou de toute autre manière, de ses engagements relatifs à la totalité ou à une partie de ses propres emprunts non remboursés.

Article 22

Méthodes permettant de faire face aux engagements découlant des emprunts
contractés pour les fonds spéciaux

Les paiements par lesquels la Banque s'acquitte de tout engagement qu'elle a assumé en empruntant des fonds à intégrer aux ressources spéciales affectées à un fonds spécial sont imputables:

- i. D'abord, sur toute réserve établie à cette fin pour ledit fonds spécial ou dans le cadre de ce fonds; et ensuite
- ii. Sur tous autres avoirs disponibles dans les ressources spéciales affectées audit fonds spécial.

CHAPITRE IV

POUVOIRS D'EMPRUNT ET AUTRES POUVOIRS SUPPLEMENTAIRES

Article 23

Pouvoirs généraux

Outre les pouvoirs qui lui sont assignés par d'autres dispositions du présent Accord, la Banque est habilitée à:

a. Emprunter des fonds dans les Etats membres ou ailleurs et, à cet égard, à fournir toutes garanties ou autres sûretés qu'elle juge opportunes, sous réserve que:

i. Avant de céder ses obligations sur le marché des capitaux d'un Etat membre, elle ait obtenu l'assentiment dudit Etat;

ii. Lorsque ses obligations doivent être libellées dans la monnaie d'un Etat membre, elle ait obtenu l'assentiment dudit Etat; et

iii. Quand les fonds à emprunter doivent être intégrés dans ses ressources ordinaires en capital, elle obtienne, s'il y a lieu, l'assentiment des Etats membres visés aux alinéas i et ii du présent paragraphe pour que les fonds empruntés puissent être changés en d'autres monnaies, sans restriction aucune;

b. Acheter et vendre les titres qu'elle a émis ou garantis ou dans lesquels elle a placé des fonds sous réserve d'obtenir l'assentiment de l'Etat membre sur le territoire duquel lesdits titres doivent être achetés ou vendus;

c. Garantir ou souscrire ferme les titres dans lesquels elle a fait des placements, pour en faciliter la vente;

d. Placer les fonds dont elle n'a pas besoin pour ses opérations dans les obligations qu'elle détermine et investir en titres négociables les fonds de retraite ou fonds analogues qu'elle détient;

e. Entreprendre les opérations qui se rattachent à son activité, notamment encourager la création de consortiums pour un financement qui serve son but et entre dans le cadre de ses fonctions;

f. i. Donner tous les conseils et toute l'assistance technique, qui servent son but et entrent dans le cadre de ses fonctions; et

ii. Lorsque les dépenses afférentes à ces services ne sont pas remboursées, les imputer au revenu net de la Banque et, au cours de ses cinq premières années d'opérations, leur consacrer jusqu'à un pour cent de son capital-actions libéré, à condition que les dépenses totales afférentes à de tels services ne dépassent pas, pour chaque année de la période envisagée, un cinquième de ce pourcentage; et

g. Exercer tous autres pouvoirs nécessaires ou souhaitables pour servir son but et s'acquitter de ses fonctions conformément aux dispositions du présent Accord.

Article 24

Pouvoirs d'emprunt spéciaux

1. La Banque peut demander à tout Etat membre régional de lui prêter des montants en sa monnaie pour payer les dépenses afférentes à des biens ou à des services provenant du territoire dudit Etat aux fins d'un projet à exécuter sur le territoire d'un autre Etat membre.

2. A moins que l'Etat membre régional intéressé ne fasse état de difficultés économiques et financière qui, à son avis, sont susceptibles d'être provoquées ou aggravées par l'octroi de ce prêt à la Banque, il accède à la demande de la Banque. Le prêt est accordé pour une période à convenir avec la Banque, en fonction de la durée d'exécution du projet que le montant du prêt est destiné à financer.

3. A moins que l'Etat membre régional n'accepte qu'il en soit autrement, l'encours global des prêts qu'il consent à la Banque aux termes du présent article ne doit, à aucun moment, dépasser l'équivalent du montant de sa souscription au capital-actions de la Banque.

4. Les prêts accordés à la Banque en vertu du présent article portent des intérêts que la Banque règle à l'Etat prêteur, à un taux qui correspond

au taux d'intérêt moyen payé par la Banque sur les emprunts qu'elle contracte pour ses fonds spéciaux pendant la période d'un an précédent la conclusion de l'accord de prêt. Ce taux ne saurait, en aucun cas, dépasser un taux maximum que le Conseil des gouverneurs fixe périodiquement.

5. La Banque rembourse le prêt et règle les intérêts échus dans la monnaie de l'Etat membre prêteur ou dans une autre monnaie agréée par lui.

6. Toutes les ressources que la Banque se procure conformément aux dispositions du présent article constituent un fonds spécial.

Article 25

Avis devant figurer sur les titres

Il est clairement indiqué, au recto de tout titre garanti ou émis par la Banque, que ce titre ne constitue pas un engagement pour un gouvernement quel qu'il soit, à moins que la responsabilité d'un gouvernement déterminé ne soit effectivement engagée, auquel cas mention expresse en est portée sur le titre.

Article 26

Evaluation des monnaies et détermination de la convertibilité

Lorsqu'il est nécessaire, aux termes du présent Accord,

i. D'évaluer une monnaie par rapport à une autre monnaie, à l'or ou à l'unité de compte définie à l'article 5.1.b du présent Accord, ou

ii. De déterminer si une monnaie est convertible,
il appartient à la Banque d'effectuer équitablement cette évaluation ou cette détermination, après consultation avec le Fonds monétaire international.

Article 27

Emploi de monnaies

1. Les Etats membres ne peuvent maintenir ni imposer de restriction à la faculté de la Banque, ou de quiconque reçoit d'elle des fonds, de détenir ou d'employer, pour effectuer des paiements où que ce soit, les ressources suivantes:

a. L'or ou les devises convertibles que la Banque reçoit des Etats membres en paiement des souscriptions à son capital-actions;

b. Les monnaies des Etats membres achetées avec les disponibilités en or ou en monnaies convertibles mentionnées à l'alinéa précédent;

c. Les monnaies que la Banque se procure par voie d'emprunt, conformément à l'alinéa a de l'article 23 du présent Accord, pour les intégrer à ses ressources ordinaires en capital;

d. L'or ou les monnaies que la Banque reçoit en amortissement du principal et en paiement des intérêts, des dividendes ou d'autres charges pour les prêts qu'elle a effectués au moyen des fonds visés aux alinéas a à c ci-dessus ou en paiement de commission ou de redevances afférentes à des garanties qu'elle a données; et

e. Les monnaies autres que la sienne qu'un Etat membre reçoit de la Banque en cas de répartition du revenu net de la Banque conformément à l'article 42 du présent Accord.

2. Les Etats membres ne peuvent maintenir ni imposer de restrictions à la faculté de la Banque, ou de quiconque reçoit d'elle des fonds, de détenir ou d'employer, pour effectuer des paiements où que ce soit, la monnaie d'un Etat membre reçue par la Banque qui ne rentre pas dans le cadre des dispositions du paragraphe précédent, à moins:

a. Que cet Etat membre n'exprime le voeu que l'emploi de cette monnaie soit limité au paiement des biens produits ou des services fournis sur son territoire; ou

b. Que cette monnaie ne fasse partie des ressources spéciales de la Banque et que son emploi ne soit soumis à des règles et règlements spéciaux.

3. Les Etats membres ne peuvent maintenir ni imposer de restrictions à la faculté de la Banque de détenir ou d'employer, soit pour l'amortissement, soit pour des paiements anticipés, soit pour le rachat total ou partiel de ses obligations, des monnaies reçues par la Banque en remboursement de prêts directs accordés sur ses ressources ordinaires en capital.

4. La Banque n'utilise pas l'or ou les monnaies qu'elle détient pour acheter d'autres monnaies de ses Etats membres, si ce n'est:

a. Pour faire face à ses obligations existantes; ou

b. A la suite d'une décision prise par le Conseil d'administration à la majorité des deux tiers du nombre total des voix attribuées aux Etats membres.

Article 28

Maintien de la valeur des avoirs de la Banque en devises

1. Lorsque la valeur nominale de la monnaie d'un Etat membre, par rapport à l'unité de compte définie au paragraphe 1.b de l'article 5 du présent Accord, est réduite ou que son taux de change, de l'avis de la Banque, a subi une dépréciation significative, cet Etat membre verse à la Banque, dans des délais raisonnables un montant de sa monnaie nécessaire pour maintenir la valeur de tous les avoirs que la Banque détient dans cette monnaie au titre de sa souscription.

2. Lorsque la valeur nominale de la monnaie d'un Etat membre, par rapport à ladite unité de compte, est augmentée ou que son taux de change, de l'avis de la Banque, a subi une revalorisation significative, la Banque verse audit Etat, dans des délais raisonnables, un montant de sa monnaie nécessaire pour maintenir la valeur de tous les avoirs que la Banque détient dans cette monnaie au titre de sa souscription.

3. La Banque peut renoncer à appliquer les dispositions du présent article lorsque la valeur nominale des monnaies de tous les Etats membres est modifiée dans une proportion uniforme.

CHAPITRE V

ORGANISATION ET GESTION

Article 29

Conseil des gouverneurs: pouvoirs

1. Tous les pouvoirs de la Banque sont dévolus au Conseil des gouverneurs. En particulier, le Conseil des gouverneurs formule des directives générales concernant la politique de la Banque en matière de crédit.

2. Le Conseil des gouverneurs peut déléguer tous ses pouvoirs au Conseil d'administration, à l'exception des pouvoirs:

a. De réduire le capital-actions autorisé de la Banque;

b. D'instituer des fonds spéciaux ou d'en accepter la gestion;

c. D'autoriser l'adoption d'arrangements de coopération de caractère général avec les autorités des pays africains qui n'ont pas encore le statut d'Etat indépendant ou d'accords de coopération de caractère général avec des gouvernements africains qui ne sont pas encore devenus membres de la Banque, ainsi que la conclusion de semblables accords avec d'autres gouvernements et avec d'autres organisations internationales;

d. De fixer sur proposition du Conseil d'administration, la rémunération et les conditions de service du Président de la Banque;

e. De fixer la rétribution des administrateurs et de leurs suppléants;

f. De choisir des experts-comptables étrangers à l'institution pour certifier le bilan général et le compte de profits et pertes de la Banque et de choisir les autres experts dont il peut être nécessaire de s'assurer les services pour passer en revue la gestion générale de la Banque et faire rapport à ce sujet;

g. D'approuver, après avoir pris connaissance du rapport des experts-comptables, le bilan général et le compte de profits et pertes de la Banque; et

h. D'exercer tous les autres pouvoirs que le présent Accord confère expressément au Conseil des gouverneurs.

3. Le Conseil des gouverneurs conserve tout pouvoir pour exercer son autorité au sujet de toutes questions qu'il a déléguées au Conseil d'administration conformément au paragraphe 2 du présent article.

Article 30

Conseil des gouverneurs: composition

1. Chaque Etat membre est représenté au Conseil des gouverneurs et nomme un gouverneur et un gouverneur suppléant. Les gouverneurs et leurs suppléants sont des personnes de la plus haute compétence ayant une expérience étendue des questions économiques et financières et sont ressortissants d'Etats membres. Chaque gouverneur et chaque suppléant restent en fonctions pendant cinq ans, étant entendu que leur mandat est révocable à tout moment ou renouvelable au gré de l'Etat membre qui les a nommés. Aucun suppléant n'est admis à voter si ce n'est en l'absence du titulaire. Lors de son assemblée annuelle, le Conseil choisit pour Président l'un des gouverneurs, qui exercera ses fonctions jusqu'à l'élection du Président à l'assemblée annuelle suivante du Conseil.

2. Dans l'exercice de leurs fonctions, les gouverneurs et leurs suppléants ne reçoivent pas de rétribution de la Banque, mais la Banque peut les défrayer des dépenses raisonnables qu'ils encourent pour assister aux assemblées.

Article 31

Conseil des gouverneurs: procédure

1. Le Conseil des gouverneurs tient une assemblée annuelle et toutes autres assemblées qu'il peut décider de tenir ou que le Conseil

d'administration peut convoquer. Le Conseil d'administration convoque des assemblées du Conseil des gouverneurs lorsque cinq Etats membres ou des Etats membres réunissant le quart du total des voix attribuées aux Etats membres le demandent. Toutes les Assemblées du Conseil des gouverneurs seront tenues dans les pays membres régionaux.

2. Le quorum, pour toute assemblée du Conseil des gouverneurs, est constitué par une majorité du nombre total des gouverneurs ou de leurs suppléants, représentant au moins les deux tiers des voix attribuées aux Etats membres. Ce quorum comprend la majorité des gouverneurs des Etats membres régionaux ou de leurs suppléants et au moins deux gouverneurs des Etats membres non régionaux ou leurs suppléants. Si en ce qui concerne la présence des gouverneurs non régionaux ou de leurs suppléants, cette double exigence n'est pas remplie dans un délai de deux jours suivant la date fixée pour la réunion de l'Assemblée, ladite exigence peut être annulée.

3. Le Conseil des gouverneurs peut, par voie de règlement, instituer une procédure permettant au Conseil d'administration, lorsqu'il le juge opportun, d'obtenir un vote des gouverneurs sur une question déterminée sans convoquer d'assemblée du Conseil.

4. Le Conseil des gouverneurs et le Conseil d'administration, dans la mesure où ce dernier y est autorisé, peuvent créer les organes subsidiaires et adopter les règles et règlements nécessaires ou appropriés à la conduite des affaires de la Banque.

Article 32

Conseil d'administration: pouvoirs

Sans préjudice des pouvoirs que l'article 29 du présent Accord confère au Conseil des gouverneurs, le Conseil d'administration est chargé de la conduite des opérations générales de la Banque. A cette fin, il exerce, outre les pouvoirs que le présent Accord lui confère expressément, tous les pouvoirs à lui délégués par le Conseil des gouverneurs et, en particulier:

- a. Sur la recommandation du Président de la Banque, nomme un ou plusieurs Vice-Présidents de la Banque, et fixe leurs conditions d'emploi;
- b. Prépare le travail du Conseil des gouverneurs;
- c. Suivant les directives générales que le Conseil des gouverneurs lui donne, prend des décisions concernant les prêts directs individuels, les garanties, les placements en actions et les emprunts de fonds par la Banque;
- d. Détermine le taux d'intérêt des prêts directs et celui des commissions de garantie;
- e. Soumet les comptes de chaque exercice financier et un rapport annuel à l'approbation du Conseil des gouverneurs lors de chaque assemblée annuelle; et
- f. Détermine la structure générale des services de la Banque.

Article 33

Conseil d'administration: composition

1. Le Conseil d'administration se compose de dix-huit membres qui ne sont ni gouverneurs ni gouverneurs suppléants. Douze membres sont élus par les gouverneurs des Etats membres régionaux et six le sont par les gouverneurs des Etats membres non régionaux. Ils sont élus par les gouverneurs conformément à l'annexe B qui est joint au présent Accord. En élisant les membres du Conseil d'administration, le Conseil des gouverneurs tient dûment compte de la haute compétence que les titulaires doivent posséder en matière économique et financière. Le Conseil des gouverneurs ne peut décider de modifier la composition du Conseil d'administration que par une majorité des trois quarts du nombre total des voix attribuées aux pays membres comprenant, en ce qui concerne les dispositions relatives exclusivement au nombre d'administrateurs et à leur élection par les pays membres régionaux, une majorité des deux tiers des gouverneurs des Etats membres régionaux, et en ce qui concerne les dispositions relatives exclusivement au nombre d'administrateurs et à leur élection par les pays membres non régionaux, une majorité des deux tiers des gouverneurs des Etats membres non régionaux.

2. Chaque administrateur nomme un suppléant qui, en son absence, agit en son nom. Les administrateurs et leurs suppléants sont ressortissants d'Etats membres, mais un suppléant ne peut être de la même nationalité que l'administrateur qu'il a qualité pour remplacer. Un suppléant peut participer aux réunions du Conseil d'administration, mais n'est admis à voter que lorsqu'il agit pour l'administrateur qu'il remplace.

3. Les administrateurs sont élus pour trois ans et sont rééligibles. Ils demeurent en fonctions jusqu'à l'élection de leurs successeurs. Si un poste d'administrateur devient vacant plus de 180 jours avant l'expiration de son mandat, le Conseil des gouverneurs, à l'assemblée suivante, élit un successeur, conformément à l'annexe B au présent Accord, pour la durée dudit mandat restant à courir. Pendant la vacance du poste, le suppléant de l'ancien administrateur exerce les pouvoirs de ce dernier, sauf celui de nommer un suppléant.

Article 34

Conseil d'administration: procédure

1. Le Conseil d'administration est en session permanente au siège de la Banque et se réunit aussi souvent que les affaires de la Banque l'exigent.

2. Le quorum, pour toute réunion du Conseil d'administration, est constitué par la majorité du nombre total des administrateurs représentant au moins deux tiers du total des voix attribuées aux Etats membres. Ce quorum comprend au moins un administrateur d'Etats non régionaux. Si en ce qui concerne la présence d'un administrateur non régional au moins, le Conseil ne parvient pas à réaliser cette double exigence, cette dernière pourra être annulée à la séance suivante.

3. Le Conseil des gouverneurs adopte un règlement aux termes duquel un Etat membre, s'il n'est pas représenté au Conseil d'administration par un

administrateur de sa nationalité, peut se faire représenter à une réunion dudit Conseil au cours de laquelle est examinée une requête qu'il a formulée ou une question qui le concerne particulièrement.

Article 35

Vote

1. Chaque Etat membre a 625 voix, plus une voix par action qu'il possède du capital-actions de la Banque, sous réserve toutefois qu'en ce qui concerne toute augmentation du capital-actions autorisé, le Conseil des gouverneurs puisse décider que le capital-actions autorisé par cette augmentation ne soit pas assorti de droit de vote et que cette augmentation d'actions ne soit pas sujette au droit de préemption énoncé au paragraphe 2 de l'article 6 du présent Accord.

2. Lorsque le Conseil des gouverneurs vote, chaque gouverneur dispose des voix de l'Etat membre qu'il représente. Sauf dans les cas expressément prévus par le présent Accord, toutes les questions dont le Conseil des gouverneurs est appelé à connaître sont tranchées à la majorité des voix que réunissent les Etats membres représentés à l'assemblée.

3. Lorsque le Conseil d'administration vote, chaque administrateur dispose du nombre des voix qui ont contribué à son élection et il doit les émettre en bloc. Sauf dans les cas expressément prévus par le présent Accord, toutes les questions dont le Conseil d'administration est appelé à connaître sont tranchées à la majorité des voix que réunissent les Etats membres représentés à la réunion.

Article 36

Désignation du Président

Sur recommandation du Conseil d'administration, le Conseil des

gouverneurs élit le Président de la Banque à la majorité du total des voix attribuées aux Etats membres, comprenant une majorité du total des voix attribuées aux Etats membres régionaux. Le Président est une personne de la plus haute compétence dans les domaines qui concernent les activités, la gestion et l'administration de la Banque, et doit être ressortissant d'un Etat membre régional. Pendant la durée de leur mandat, ni le Président, ni aucun Vice-Président ne sont gouverneur, administrateur ou suppléant de l'un ou l'autre. La durée du mandat du Président, qui est renouvelable, est de cinq ans. Toutefois, le Président est suspendu de ses fonctions si le Conseil d'administration en décide ainsi à la majorité des deux tiers du nombre total des voix attribuées aux Etats membres, comprenant une majorité des deux tiers du nombre total des voix attribuées aux Etats membres régionaux. Le Conseil d'administration désigne un Président par intérim et informe immédiatement le Conseil des gouverneurs de sa décision et lui en donne les motifs. Le Conseil des gouverneurs statue en dernier ressort en son Assemblée annuelle suivante, si cette suspension a lieu dans les quatre-vingt-dix jours avant ladite Assemblée, ou, dans le cas contraire, en une Assemblée extraordinaire convoquée par son Président. Le Conseil des gouverneurs peut révoquer le Président de ses fonctions par une résolution adoptée à la majorité des voix attribuées aux Etats membres, comprenant une majorité du total des voix attribuées aux Etats membres régionaux.

Article 37

Fonctions du Président

1. Le Président préside le Conseil d'administration, mais ne prend pas part au vote sauf en cas de partage égal des voix, auquel cas sa voix est prépondérante. Il peut participer aux réunions du Conseil des gouverneurs, mais sans prendre part au vote.

2. Le Président est le chef du personnel de la Banque et, sous la direction du Conseil d'administration, gère les affaires courantes de la Banque. Il est responsable de l'organisation des fonctionnaires et du

personnel de la Banque, qu'il nomme et relève de leurs fonctions conformément au règlement adopté par la Banque. Il fixe leurs conditions d'emploi en tenant compte des règles d'une saine politique financière.

3. Le Président est le représentant légal de la Banque.

4. La Banque adopte des règlements pour déterminer qui représente légalement la Banque et exerce les autres fonctions du Président s'il est absent ou si son poste devient vacant.

5. Dans la nomination des fonctionnaires et des membres du personnel, le Président doit avoir pour préoccupation dominante d'assurer à la Banque les services de personnes possédant les plus hautes qualités de rendement, de compétence technique et d'intégrité. En les recrutant sur une base géographique aussi large que possible, il doit accorder toute l'importance voulue au caractère régional de la Banque ainsi qu'à la participation des Etats non régionaux.

Article 38

Interdiction d'activité politique; caractère international de la Banque

1. La Banque n'accepte ni prêts ni assistance qui puissent en quelque façon compromettre, limiter, fausser ou de toute autre manière altérer son but ou ses fonctions.

2. La Banque, son Président, ses Vice-Présidents, ses fonctionnaires et son personnel n'interviennent pas dans les affaires politiques d'un Etat membre. Ils ne sont pas influencés par le régime politique d'un Etat membre intéressé dans leur décisions qui ne doivent se fonder que sur des considérations économiques. Ils évaluent ces considérations de façon impartiale pour que la Banque atteigne son but et s'acquitte de ses fonctions.

3. Le Président, les Vice-Présidents, les fonctionnaires et les membres

du personnel de la Banque, dans l'exercice de leurs fonctions, n'ont de devoirs qu'envers la Banque, à l'exclusion de toute autre autorité. Tous les Etats membres respectent le caractère international de ces devoirs et s'abstiennent de toute démarche visant à influencer l'une quelconque desdites personnes dans l'exécution de ses obligations.

Article 39

Siège et bureaux

1. Le Conseil des gouverneurs, lors de sa première assemblée, choisit l'emplacement du siège de la Banque, qui doit être situé sur le territoire d'un Etat membre régional, en tenant compte des facilités qui doivent y exister pour le bon fonctionnement de la Banque.

2. Nonobstant les dispositions de l'article 35 du présent Accord, le Conseil des gouverneurs choisit l'emplacement du siège de la Banque dans les conditions qui ont été celles de l'adoption du présent Accord.

3. La Banque peut ouvrir ailleurs des agences ou des succursales.

Article 40

Mode de communication avec les Etats membres; dépositaires

1. Chaque Etat membre désigne une autorité compétente avec laquelle la Banque peut se mettre en rapport au sujet de toute question relevant du présent Accord.

2. Chaque Etat membre désigne sa banque centrale ou une autre institution agréée par la Banque comme dépositaire auprès duquel la Banque peut garder les avoirs qu'elle possède dans la monnaie dudit Etat, ainsi que d'autres de ses avoirs.

3. La Banque peut conserver ses avoirs, y compris l'or et les monnaies

convertibles, auprès des dépositaires que le Conseil d'administration désigne.

Article 41

Publication de l'Accord, langues de travail, communication d'informations et rapports

1. La Banque s'efforce de rendre le texte du présent Accord et de tous ses autres documents importants disponibles dans les principales langues utilisées en Afrique. Les langues de travail de la Banque sont, si possible, les langues africaines, l'anglais et le français.

2. Les Etats membres fournissent à la Banque tous les renseignements qu'elle peut leur demander pour faciliter l'exercice de ses fonctions.

3. La Banque publie et communique aux Etats membres un rapport annuel contenant un état certifié de ses comptes. Elle leur communique aussi, chaque trimestre, un résumé de sa position financière, ainsi qu'un état des profits et pertes indiquant le résultat de ses opérations. Le rapport annuel et les états trimestriels sont établis conformément aux dispositions du paragraphe 4 de l'article 13 du présent Accord.

4. La Banque peut également publier tous autres rapports qu'elle estime utiles pour atteindre son but et pour l'exercice de ses fonctions. Elle les communique aux Etats membres.

Article 42

Répartition du revenu net

1. Le Conseil des gouverneurs détermine chaque année la part du revenu net de la Banque, y compris celui qui revient aux fonds spéciaux, qu'il convient d'affecter à l'actif, après déduction des fonds à verser aux réserves et, s'il y a lieu, la part à distribuer.

2. La distribution prévue au paragraphe précédent s'effectue au prorata du nombre d'actions que possède chaque Etat membre.

3. Les paiements sont faits de la manière et dans la monnaie que le Conseil des gouverneurs détermine.

CHAPITRE VI

RETRAIT ET SUSPENSION DES ETATS MEMBRES; ARRET TEMPORAIRE ET ARRET DEFINITIF DES OPERATIONS DE LA BANQUE

Article 43

Retrait

1. Tout Etat membre peut se retirer de la Banque à tout moment en adressant une notification écrite à cet effet au siège de la Banque.

2. Le retrait d'un Etat membre devient effectif à la date précisée dans sa notification mais, en aucun cas, moins de six mois après la date à laquelle la Banque a reçu ladite notification.

Article 44

Suspension

1. Si le Conseil d'administration juge qu'un Etat membre manque à l'une quelconque de ses obligations envers la Banque, il le suspend de sa qualité de membre par une majorité d'administrateurs représentant une majorité du total des voix, comprenant en cas de suspension d'un Etat membre régional, une majorité du total des voix attribuées aux Etats membres régionaux, et en cas de suspension d'un Etat membre non régional une majorité du total des voix des Etats membres non régionaux. La décision de suspension d'un Etat membre sera soumise à l'examen par le Conseil des gouverneurs lors d'une assemblée ultérieure que convoquera le Conseil d'administration à cet effet, ou par l'Assemblée annuelle suivante du Conseil des gouverneurs, quelle que soit celle des deux qui arrive en premier, et le Conseil des gouverneurs peut décider de révoquer la suspension par les mêmes majorités que prévues ci-dessus.

2. Un Etat membre suspendu cesse automatiquement d'être membre de la

Banque un an après la date de suspension, à moins qu'une décision, prise par le Conseil des gouverneurs à la même majorité, ne lui rende sa qualité de membre.

3. Pendant la suspension, l'Etat membre intéressé n'exerce aucun des droits conférés par le présent Accord, exception faite du droit de retrait, mais il reste soumis à toutes ses obligations.

Article 45

Règlement des comptes

1. Après la date à laquelle un Etat cesse d'être membre (appelé ci-après "date de cessation"), cet Etat demeure obligé par ses engagements directs et par ses autres engagements divers envers la Banque, aussi longtemps qu'il subsiste un encours des emprunts contractés ou des garanties obtenues avant la date de cessation; mais il cesse d'assumer des engagements concernant les prêts et garanties accordés par la Banque après cette date et d'avoir part tant au revenu qu'aux dépenses de la Banque.

2. Lorsqu'un Etat cesse d'être membre, la Banque prend des mesures pour racheter ses actions dans le cadre du règlement des comptes à effectuer avec cet Etat conformément aux dispositions des paragraphes 3 et 4 du présent article. A cette fin, le prix de rachat des actions est la valeur portée sur les livres de la Banque à la date de cessation.

3. Le paiement des actions rachetées par la Banque aux termes du présent article est régi par les conditions suivantes:

a. Tout montant dû à l'Etat intéressé au titre de ses actions est retenu aussi longtemps que ledit Etat, sa banque centrale ou l'une de ses institutions reste débiteur de la Banque, à titre d'emprunteur ou de garant, et ce montant peut, au gré de la Banque, être affecté à la liquidation de ces dettes lorsque celles-ci viennent à échéance. Aucun montant n'est retenu pour garantir l'exécution des engagements qui découlent, pour un Etat membre, de sa souscription d'actions conformément au paragraphe 4 de

l'article 7 du présent Accord. En tout état de cause, aucun montant dû à un Etat membre au titre de ses actions ne sera versé avant l'expiration d'un délai de six mois à compter de la date de cessation.

b. Le paiement peut s'effectuer par acomptes, après remise des actions à la Banque par le gouvernement de l'Etat intéressé et jusqu'à ce que ledit Etat ait reçu la totalité du prix de rachat pour autant que, conformément au paragraphe 2 du présent article, le montant correspondant au prix de rachat excède le montant global des dettes résultant des prêts et garanties visés à l'alinéa a. du présent paragraphe.

c. Les paiements s'effectuent dans la monnaie de l'Etat qui les perçoit ou, s'il est impossible de recourir à cette monnaie, en or ou en monnaie convertible.

d. Si la Banque subit des pertes, du fait de l'encours des garanties ou des prêts à la date de cessation, et si le montant de ces pertes dépasse celui de la réserve existant pour y faire face à ladite date, l'Etat intéressé rembourse, lorsqu'il en est requis, le montant qui aurait été déduit du prix de rachat de ses actions si compte avait été tenu de ces pertes lors de la détermination du prix de rachat. En outre, l'ancien Etat membre demeure tenu de répondre à tout appel concernant les souscriptions non libérées, conformément au paragraphe 4 de l'article 7 du présent Accord, dans la mesure où il aurait été obligé de le faire si le capital avait été atteint et l'appel fait au moment où a été fixé le prix de rachat de ses actions.

4. Si la Banque met fin à ses opérations, conformément à l'article 47 du présent Accord, dans les six mois qui suivent la date de cessation, tous les droits de l'Etat intéressé sont déterminés conformément aux dispositions des articles 47 à 49 dudit Accord.

Article 46

Arrêt temporaire des opérations

Dans des circonstances graves, le Conseil d'administration peut suspendre temporairement les opérations en matière de nouveaux prêts et de

nouvelles garanties, en attendant que le Conseil des gouverneurs ait la possibilité d'en délibérer et d'en décider.

Article 47

Arrêt définitif des opérations

1. La Banque peut mettre fin à ses opérations en matière de nouveaux prêts et de nouvelles garanties sur décision du Conseil des gouverneurs à la majorité des voix attribuées aux Etats membres, comprenant une majorité du total des voix attribuées aux Etats membres régionaux.

2. Dès l'arrêt définitif, la Banque cesse toutes ses activités, à l'exception de celles qui ont trait à la réalisation ordonnée, à la conservation et à la sauvegarde de son actif, ainsi qu'au règlement de ses obligations.

Article 48

Responsabilité des Etats membres et liquidation des créances

1. En cas d'arrêt définitif des opérations de la Banque, la responsabilité de tous les Etats membres résultant de leurs souscriptions non libérées au capital-actions de la Banque et de la dépréciation de leurs monnaies subsiste jusqu'à ce que toutes les créances, y compris toutes les créances conditionnelles, soient liquidées.

2. Tous les détenteurs de créances directes sont payés sur les avoirs de la Banque, puis sur les fonds versés à la Banque en réponse à l'appel de souscriptions non libérées. Avant tout versement aux détenteurs de créances directes, le Conseil d'administration prend les mesures qu'il juge nécessaires pour assurer une répartition proportionnelle entre eux et les détenteurs de créances conditionnelles.

Article 49

Distribution des avoirs

1. Au cas où la Banque met fin à ses opérations, aucune distribution n'est faite aux Etats membres au titre de leurs souscriptions au capital-actions de la Banque jusqu'à ce que:

i. Tous les engagements pris envers les créanciers aient été liquidés ou aient fait l'objet de mesures appropriées; et que

ii. Le Conseil des gouverneurs ait pris la décision de procéder à une distribution. Cette décision est prise par le Conseil à la majorité des voix attribuées aux Etats membres, comprenant une majorité du total des voix attribuées aux Etats membres régionaux.

2. Lorsqu'une décision a été prise conformément au paragraphe précédent, le Conseil d'administration peut, à la majorité des deux tiers, procéder à des distributions successives des avoirs de la Banque aux Etats membres jusqu'à ce que tous les avoirs aient été distribués. Cette distribution ne peut avoir lieu qu'après le règlement de toutes les créances en cours de la Banque sur les Etats membres.

3. Avant toute distribution d'avoirs, le Conseil d'administration détermine la part qui revient à chaque Etat membre d'après le rapport qui existe entre le nombre d'actions que chacun possède et le total des actions impayées de la Banque.

4. Le Conseil d'administration procède à une évaluation des avoirs à distribuer à la date de la distribution, puis répartit ces avoirs de la manière suivante:

a. Il est versé à chaque Etat membre, dans ses propres titres ou dans ceux de ses organismes officiels ou de personnes morales situées sur ses territoires, dans la mesure où ces titres sont disponibles aux fins de distribution, un montant équivalent en valeur à la fraction proportionnelle du total à distribuer qui revient audit Etat.

b. Tout solde restant dû à un Etat membre après le versement effectué conformément à l'alinéa précédent est payé dans la monnaie dudit Etat, dans la mesure où la Banque en détient, jusqu'à concurrence d'un montant d'une valeur équivalente à celle de ce solde.

c. Tout solde restant dû à un Etat membre après les versements effectués conformément aux alinéas a et b du présent paragraphe est réglé en or dans une monnaie agréée par ledit Etat, dans la mesure où la Banque détient l'un ou l'autre, jusqu'à concurrence d'un montant d'une valeur équivalente à celle de ce solde.

d. Tous les avoirs détenus par la Banque après les paiements faits aux Etats membres conformément aux alinéas a à c du présent paragraphe sont distribués au prorata entre lesdits Etats.

5. Tout Etat membre qui reçoit des avoirs distribués par la Banque aux termes du paragraphe précédent est subrogé dans tous les droits que la Banque possédait sur ces avoirs avant leur répartition.

CHAPITRE VII

STATUT, IMMUNITES, EXEMPTIONS ET PRIVILEGES

Article 50

Statut

Pour pouvoir atteindre son but et exercer les fonctions qui lui sont confiées, la Banque jouit de la personnalité internationale pleine et entière. A ces fins, elle peut conclure des accords avec les Etats membres et les Etats non membres, ainsi qu'avec d'autres organisations internationales. Aux mêmes fins, le statut, les immunités, les exemptions et les privilèges énoncés dans le présent chapitre sont accordés à la Banque sur le territoire de chaque Etat membre.

Article 51

Statut dans les Etats membres

Sur le territoire de chaque Etat membre, la Banque possède la personnalité juridique pleine et entière et, en particulier, jouit de la pleine et entière capacité:

- a. De conclure des contrats;
- b. D'acquérir et d'aliéner des biens immobiliers ou mobiliers; et
- c. D'ester en justice.

Article 52

Actions en justice

1. La Banque jouit de l'immunité de juridiction concernant toute forme d'action en justice, à moins qu'il ne s'agisse d'actions découlant de l'exercice de ses pouvoirs d'emprunt, auquel cas elle ne peut être poursuivie que devant un tribunal compétent sur le territoire d'un Etat

membre où se trouve son siège principal ou sur le territoire d'un Etat membre ou non membre, dans lequel elle a nommé un agent chargé de recevoir des assignations ou des sommations, ou dans lequel elle a émis ou garanti des valeurs. Toutefois, aucune action ne peut être intentée par des Etats membres ou par des personnes agissant pour le compte de ces Etats ou détenant d'eux des créances.

2. Les biens et avoirs de la Banque, où qu'ils se trouvent et quels qu'en soient les détenteurs, sont exemptés de toute forme de saisie-exécution, saisie-arrêt ou mesure d'exécution aussi longtemps qu'un arrêt définitif n'a pas été rendu contre la Banque.

Article 53

Insaisissabilité des avoirs et des archives

1. Les biens et avoirs de la Banque, où qu'ils se trouvent et quels qu'en soient les détenteurs, sont exemptés de perquisition, réquisition, confiscation, expropriation ou de toute autre forme de saisie ou de mainmise, de la part du pouvoir exécutif ou législatif.

2. Les archives de la Banque et, d'une manière générale, tous les documents qui lui appartiennent ou qu'elle détient sont inviolables, où qu'ils se trouvent.

Article 54

Exemptions relatives aux avoirs

Dans la mesure nécessaire pour que la Banque atteigne son but et s'acquitte de ses fonctions et sous réserve des dispositions du présent Accord, tous les biens et autres avoirs de la Banque sont exemptés de restrictions, réglementations, contrôles et moratoires de toute nature.

Article 55

Privilèges en matière de communications

Chaque Etat membre de la Banque applique aux communications officielles de la Banque le régime qu'il applique aux communications officielles des autres Etats membres.

Article 56

Immunités et privilèges du personnel

Tous les gouverneurs, administrateurs, suppléants, fonctionnaires et agents de la Banque ainsi que les experts et consultants effectuant des missions pour son compte:

i. Jouissent de l'immunité de juridiction pour les actes accomplis par eux en leur qualité officielle;

ii. Jouissent, lorsqu'ils ne sont pas ressortissants de l'Etat membre où ils exercent leurs fonctions, des immunités relatives aux dispositions limitant l'immigration, aux formalités d'enregistrement des étrangers et aux obligations du service civique ou militaire, et des facilités en matière de réglementation des changes reconnues par les Etats membres aux représentants, fonctionnaires et agents de rang comparable des autres Etats membres; et

iii. Bénéficient, du point de vue des facilités de déplacement, du traitement accordé par les Etats membres aux représentants, fonctionnaires et agents de rang comparable des autres Etats membres.

Article 57

Immunité fiscale

1. La Banque, ses biens, autres avoirs et revenus, ainsi que ses opérations et transactions, sont exonérés de tous impôts directs et de tous

droits de douane. La Banque est également exemptée de toute obligation afférente au paiement, à la retenue ou au recouvrement de tout impôt ou droit.

2. Aucun impôt n'est perçu sur ou en ce qui concerne les traitements et émoluments que la Banque verse à ses administrateurs, suppléants, fonctionnaires et autre personnel de la catégorie professionnelle.

3. Il n'est perçu sur aucune obligation ou valeur émise par la Banque, quel qu'en soit le détenteur, ni sur les dividendes ou intérêts qui en proviennent, aucun impôt, de quelque nature que ce soit,

i. Qui constitue une mesure discriminatoire dirigée contre une telle obligation ou valeur pour la seule raison qu'elle est émise par la Banque; ou

ii. Dont le seul fondement juridique soit le lieu ou la monnaie d'émission ou de paiement prévu ou effectif ou l'emplacement d'un bureau ou centre d'opérations de la Banque.

4. Il n'est perçu, sur aucune obligation ou valeur garantie par la Banque, quel qu'en soit le détenteur, ni sur les dividendes ou intérêts qui en proviennent, aucun impôt, de quelque nature que ce soit,

i. Qui constitue une mesure discriminatoire dirigée contre une telle obligation ou valeur pour la seule raison qu'elle est garantie par la Banque; ou

ii. Dont le seul fondement juridique soit l'emplacement d'un bureau ou centre d'opérations de la Banque.

Article 58

Notification des mesures prises en application du chapitre VII

Chaque Etat membre informe sans délai la Banque des mesures précises qu'il a prises pour appliquer sur son territoire les dispositions du présent chapitre.

Article 59

Application des immunités, exemptions et privilèges

Les immunités, exemptions et privilèges prévus dans le présent chapitre sont accordés dans l'intérêt de la Banque. Le Conseil d'administration peut, dans la mesure et aux conditions qu'il détermine, lever les immunités et exemptions prévues aux articles 52, 54, 56 et 57 du présent Accord dans les cas où, à son avis, cette décision favoriserait les intérêts de la Banque. Le Président a le droit et le devoir de lever l'immunité accordée à un fonctionnaire dans les cas où, à son avis, l'immunité entraverait le cours normal de la justice et où elle peut être levée sans léser les intérêts de la Banque.

CHAPITRE VIII

AMENDEMENTS, INTERPRETATION, ARBITRAGE

Article 60

Amendements

1. Toute proposition tendant à apporter des modifications au présent Accord, qu'elle émane d'un Etat membre, d'un gouvernement ou du Conseil d'administration, est communiquée au Président du Conseil des gouverneurs qui en saisit ledit Conseil. Si le Conseil des gouverneurs approuve l'amendement proposé, la Banque demande aux Etats membres, par lettre ou télégramme circulaire, s'ils acceptent ledit amendement. Si deux tiers des Etats membres, disposant des trois quarts des voix attribuées aux Etats membres, comprenant deux tiers des Etats membres régionaux disposant des trois quarts des voix attribuées aux Etats membres régionaux, acceptent l'amendement proposé, la Banque entérine le fait par une communication formelle qu'elle adresse aux Etats membres.

2. Nonobstant les dispositions du paragraphe 1. du présent article, les majorités en matière de vote énoncées au paragraphe 3 de l'article 3 ne peuvent être amendées que par les mêmes majorités.

3. Nonobstant les dispositions du paragraphe 1 du présent article, l'accord unanime des Etats membres est requis pour tout amendement qui modifie:

- i. Le droit garanti par le paragraphe 2 de l'article 6 du présent Accord;
- ii. La limitation de la responsabilité prévue au paragraphe 5 dudit article;
- iii. Le droit de retrait prévu à l'article 43 du présent Accord.

4. Les amendements entrent en vigueur pour tous les Etats membres trois

mois après la date de la communication formelle prévue au paragraphe 1 du présent article, à moins que le Conseil des gouverneurs n'en dispose autrement.

5. Nonobstant les dispositions du paragraphe 1 du présent article, trois ans au plus tard après l'entrée en vigueur du présent Accord et compte tenu de l'expérience de la Banque, la règle selon laquelle chaque Etat membre dispose d'une voix sera examinée soit par le Conseil des gouverneurs, soit par une réunion des chefs des Etats membres dans les conditions qui ont été celles de l'adoption du présent Accord.

Article 61

Interprétation

1. Le texte anglais et le texte français du présent Accord font également foi.

2. Toute question relative à l'interprétation des dispositions du présent Accord soulevée entre un Etat membre et la Banque ou entre deux ou plusieurs Etats membres de la Banque est soumise au Conseil d'administration pour décision. L'Etat membre particulièrement intéressé dans le différend a le droit, s'il n'est pas représenté au Conseil d'administration par un administrateur de sa nationalité, de se faire représenter directement en pareil cas. Ce droit de représentation fera l'objet d'un règlement pris par le Conseil des gouverneurs.

3. Lorsque le Conseil d'administration a statué conformément au paragraphe 2. du présent article, tout Etat membre peut demander que la question soit portée devant le Conseil des gouverneurs qui, suivant une procédure à établir conformément au paragraphe 3 de l'article 31 du présent Accord, est appelé à se prononcer dans les trois mois. La décision du Conseil des gouverneurs est sans appel.

Article 62

Arbitrage

En cas de litige entre la Banque et le gouvernement d'un Etat qui a cessé d'être membre, ou entre la Banque, lors de l'arrêt définitif de ses opérations, et un Etat membre, ce litige est soumis à l'arbitrage d'un tribunal de trois arbitres. Un arbitre est nommé par la Banque, un autre arbitre par le gouvernement de l'Etat intéressé et le troisième arbitre, à moins que les parties n'en conviennent autrement, par toute autre instance désignée dans un règlement adopté par le Conseil des gouverneurs. Le troisième arbitre a pleins pouvoirs pour régler toutes les questions de procédure sur lesquelles les parties seraient en désaccord.

CHAPITRE IX

DISPOSITIONS FINALES

Article 63

Signature et dépôt

1. Le présent Accord, déposé auprès du Secrétaire général de l'Organisation des Nations Unies (dénommé ci-après le "Dépositaire"), restera ouvert, jusqu'au 31 décembre 1963, à la signature des gouvernements des Etats dont les noms figurent à l'annexe A du présent Accord.

2. Le Dépositaire remettra à tous les signatures des copies certifiées conformes du présent Accord.

Article 64

Ratification, acceptation, adhésion et acquisition de la qualité de membre

1. a. Le présent Accord sera soumis à la ratification ou à l'acceptation des Signataires. Les gouvernements signataires déposeront leur instrument de ratification ou d'acceptation auprès du Dépositaire avant le 1er juillet 1965. Le Dépositaire donnera avis de chaque dépôt et de la date de ce dépôt aux autres Signataires.

b. Un Etat dont l'instrument de ratification ou d'acceptation sera déposé avant la date d'entrée en vigueur du présent Accord deviendra membre de la Banque à cette date. Tout autre Signataire qui se conformera aux dispositions du paragraphe précédent deviendra membre à la date à laquelle il aura déposé son instrument de ratification ou d'acceptation.

2. Les Etats régionaux qui ne deviendraient pas membres de la Banque conformément aux dispositions du paragraphe 1 du présent article pourront

devenir membres après l'entrée en vigueur de l'Accord en y adhérant, suivant les modalités que le Conseil des gouverneurs déterminera. Le gouvernement de tout Etat intéressé déposera, à une date fixée par ledit Conseil ou avant cette date, un instrument d'adhésion auprès du Dépositaire qui donnera avis du dépôt et de la date de ce dépôt à la Banque et aux Parties à l'Accord. A la suite de ce dépôt, l'Etat intéressé deviendra membre de la Banque à la date fixée par le Conseil des gouverneurs.

3. Un Etat membre peut, au moment du dépôt de son instrument de ratification ou d'acceptation de la qualité de membre, déclarer qu'il se réserve ainsi qu'à ses subdivisions politiques, le droit d'imposer les salaires et émoluments versés à ses citoyens, à ses ressortissants ou à ses résidents.

Article 65

Entrée en vigueur

Le présent Accord entrera en vigueur lors du dépôt d'instrument de ratification ou d'acceptation par douze gouvernements signataires dont les souscriptions initiales, telles qu'elles sont fixées dans l'annexe A audit Accord, représentent au total soixante-cinq pour cent au moins du capital-actions autorisé de la Banque sans toutefois que l'entrée en vigueur de l'Accord conformément aux dispositions de cet Article puisse être antérieure au 1er janvier 1964.

Article 66

Ouverture des opérations

1. Dès l'entrée en vigueur du présent Accord, chaque Etat membre nommera un gouverneur, et l'Institution mandataire (Trustee) désignée à cette fin, ainsi qu'aux fins définies au paragraphe 5 de l'article 7 de l'Accord, convoquera la première assemblée du Conseil des gouverneurs.

2. A sa première assemblée, le Conseil des gouverneurs;

a. Elira neuf administrateurs de la Banque conformément au paragraphe 1 de l'article 33 du présent Accord; et

b. Prendra des dispositions en vue de la détermination de la date à laquelle la Banque commencera ses opérations.

3. La Banque avisera les Etats membres de la date à laquelle elle commencera ses opérations.

FAIT à Khartoum, le quatre août mil neuf cent soixante-trois, en un exemplaire unique en langue anglaise et en langue française. AMENDE à Abidjan par résolution 05-79 du Conseil des gouverneurs le dix-sept mai mil neuf cent soixante dix-neuf. Date d'entrée en vigueur: seize février mil neuf cent quatre-vingt-un.

ANNEXE A

SOUSCRIPTIONS INITIALES AU CAPITAL-ACTIONS AUTORISE DE LA BANQUE

<u>Membres</u>	<u>Actions</u>	<u>Actions</u>	<u>Souscription</u>
	<u>entièrement</u>	<u>libérales</u>	<u>totale</u>
	<u>libérées</u>	<u>sur appel</u>	<u>(en millions</u>
			<u>d'unités</u>
			<u>de compte)</u>
1. Algérie	1,225	1,225	24,50
2. Burundi	60	60	1,20
3. Cameroun	200	200	4,00
4. République Centrafricaine	50	50	1,00
5. Tchad	80	80	1,60
6. Congo (Brazzaville)	75	75	1,50
7. Congo (Léopoldville)	650	650	13,00
8. Dahomey	70	70	1,40
9. Ethiopie	515	515	10,30
10. Gabon	65	65	1,30
11. Ghana	640	640	12,80
12. Guinée	125	125	2,50
13. Côte-d'Ivoire	300	300	6,00
14. Kenya	300	300	6,00
15. Libéria	130	130	2,60
16. Libye	95	95	1,90
17. Madagascar	260	260	5,20
18. Mali	115	115	2,30
19. Mauritanie	55	55	1,10
20. Maroc	775	775	15,10
21. Niger	80	80	1,60
22. Nigéria	1,205	1,205	24,10
23. Rwanda	60	60	1,20
24. Sénégal	275	275	5,50

<u>Membres</u>	<u>Actions</u> <u>entièrement</u> <u>libérées</u>	<u>Actions</u> <u>libérales</u> <u>sur appel</u>	<u>Souscription</u> <u>totale</u> <u>(en millions</u> <u>d'unités</u> <u>de compte)</u>
25. Sierra Leone	105	105	2,10
26. Somalie	110	110	2,20
27. Soudan	505	505	10,10
28. Tanganyika	265	265	5,30
29. Togo	50	50	1,00
30. Tunisie	345	345	6,90
31. Ouganda	230	230	4,60
32. RAU (Egypte)	1,500	1,500	30,00
33. Haute-Volta	65	65	1,30

ANNEXE B

ELECTION DES ADMINISTRATEURS

1. Non-partage des voix

Pour l'élection des administrateurs, chaque gouverneur doit apporter à un seul candidat toutes les voix de l'Etat membre qu'il représente.

2. Administrateurs régionaux

a. Les douze candidats qui auront recueilli le plus grand nombre de voix des gouverneurs représentant les membres régionaux seront déclarés administrateurs, sous réserve que nul ne sera réputé élu s'il a obtenu moins de huit pour cent du total des voix attribuées aux Etats membres régionaux.

b. Si douze administrateurs n'ont pas été élus au premier tour de scrutin, il est procédé à un deuxième tour; le candidat qui aura obtenu le moins de voix au premier tour sera inéligible et seuls voteront:

i. Les gouverneurs ayant voté au premier tour pour un candidat qui n'a pas été élu; et

ii. Les gouverneurs dont les voix données à un candidat élu sont réputées, aux termes du paragraphe 2.c de la présente annexe, avoir porté le nombre de voix recueillies par ce candidat à plus de dix pour cent du total des voix attribuées aux Etats membres régionaux.

c. i. Pour déterminer si les voix données par un gouverneur doivent être réputées avoir porté le total des voix obtenues par un candidat quelconque à plus de dix pour cent, ces dix pour cent seront réputés comprendre, d'abord, les voix du gouverneur qui a apporté le plus grand nombre de voix audit candidat, puis, par ordre décroissant, les voix de chacun des gouverneurs ayant émis le nombre de voix immédiatement inférieur, jusqu'à concurrence des dix pour cent.

ii. Tout gouverneur dont les voix doivent être partiellement comptées pour porter le total obtenu par un candidat à plus de huit pour cent sera réputé donner toutes ses voix audit candidat, même si le total des voix obtenues par l'intéressé se trouve, par là, dépasser dix pour cent.

d. Si, après le deuxième tour, il n'y a pas douze élus, il est procédé,

suyvant les principes énoncés à la présente annexe, à des scrutins supplémentaires, sous réserve qu'après l'élection de onze administrateurs, le douzième peut--nonobstant les dispositions du paragraphe 2.a de la présente annexe--être élu à la majorité simple des voix restantes, lesquelles seront toutes réputées avoir contribué à l'élection du douzième administrateur.

3. Administrateurs non régionaux

a. Les six candidats qui auront recueilli le plus grand nombre de voix des gouverneurs représentant les Etats membres non régionaux seront déclarés administrateurs sous réserve que nul ne sera réputé élu s'il a obtenu moins de quatorze pour cent du total des voix attribuées aux Etats membres non régionaux.

b. Si six administrateurs n'ont pas été élus au premier tour de scrutin, il est procédé à un second tour, le candidat qui aura obtenu le moins de voix au premier tour sera inéligible et seuls voteront:

i. Les gouverneurs ayant voté au premier tour pour un candidat qui n'a pas été élu; et

ii. Les gouverneurs dont les voix données à un candidat élu seront réputées aux termes du paragraphe 3.c de la présente annexe, avoir porté le nombre de voix recueillies par ce candidat à plus de dix-neuf pour cent du total des voix attribuées aux Etats membres non régionaux.

c. i. Pour déterminer si les voix données par un gouverneur doivent être réputées avoir porté le total des voix obtenues par un candidat quelconque à plus de dix-neuf pour cent, ces dix-neuf pour cent seront réputés comprendre, d'abord les voix du gouverneur qui a apporté le plus grand nombre de voix audit candidat, puis, par ordre décroissant, les voix de chacun des gouverneurs ayant émis le nombre de voix immédiatement inférieur, jusqu'à concurrence des dix-neuf pour cent; et

ii. Tout gouverneur dont les voix doivent être partiellement comptées pour porter le total obtenu par un candidat à plus de quatorze pour cent sera réputé donner toutes ses voix audit candidat, même si le total des voix obtenues par l'intéressé se trouve par là, dépasser dix-neuf pour cent.

d. Si, après le deuxième tour, il n'y a pas six élus, il est procédé,

suivant les principes énoncés à la présente annexe, à des scrutins supplémentaires, sous réserve qu'après l'élection de cinq administrateurs, le sixième peut, nonobstant les dispositions du paragraphe 3.a de la présente annexe, être élu à la majorité simple des voix restantes, lesquelles seront toutes réputées avoir contribué à l'élection du sixième administrateur.

In the name of Argentina:
Au nom de l'Argentine:

In the name of Austria:
Au nom de l'Autriche:

In the name of Belgium:
Au nom de la Belgique:

In the name of Brazil:

Au nom du Brésil:

In the name of Canada:

Au nom du Canada:

In the name of Denmark:

Au nom du Danemark:

In the name of the Federal Republic of Germany:
Au nom de la République fédérale d'Allemagne:

In the name of Finland:
Au nom de la Finlande:

In the name of France:
Au nom de la France:

In the name of Italy:
Au nom de l'Italie:

In the name of Japan:
Au nom du Japon:

In the name of Kuwait:
Au nom du Koweït:

In the name of the Netherlands:

Au nom des Pays-Bas:

In the name of Norway:

Au nom de la Norvège:

In the name of the Republic of Korea:

Au nom de la République de Corée:

In the name of Spain:
Au nom de l'Espagne:

In the name of Sweden:
Au nom de la Suède:

In the name of Switzerland:
Au nom de la Suisse:

In the name of the United Kingdom of Great Britain and
Northern Ireland:

Au nom du Royaume-Uni de Grande-Bretagne et
d'Irlande du Nord:

In the name of the United States of America:
Au nom des Etats-Unis d'Amérique:

In the name of Yugoslavia:
Au nom de la Yougoslavie:

I hereby certify that the foregoing text is a true copy of the Agreement Establishing the African Development Bank, as amended by Resolution 05-79 adopted by the Board of Governors on 17 May 1979, concluded at Lusaka on 7 May 1982, the original of which was established by and deposited with the Secretary-General of the United Nations on 2 June 1982.

For the Secretary-General:
The Legal Counsel

Je certifie que le texte qui précède est une copie conforme de l'Accord portant création de la Banque africaine de développement tel qu'amendé par la Résolution 05-79 adoptée par le Conseil des Gouverneurs le 17 mai 1979, conclu à Lusaka le 7 mai 1982, dont l'original a été établi par le Secrétaire général de l'Organisation des Nations Unies et déposé auprès de lui le 2 juin 1982.

Pour le Secrétaire général :
Le Conseiller juridique



United Nations, New York
23 June 1982

Organisation des Nations Unies,
New York, le 23 juin 1982

Certified true copy X. 2 a, b
Copie certifiée conforme X. 2 a, b
October 2004